

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

Principal Bench, New Delhi

Original Application No. 753 of 2022

Manvir Tevtiya & Ors.

Applicant(s)

Versus

State of Uttar Pradesh.

Respondent

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2.	Annexure I: A copy of Hon'ble NGT order dated 15.03.2023.	

Amit Kumar Vidyarthi

(Dr.A.K.Vidyarthi)

Scientist-'F'

Central Pollution Control Board,

Parivesh Bhawan, East Arjun Nagar,

Delhi- 110032

Place: Delhi

Date: 25.07.2023

**Joint Inspection Report
(13.06.2023)
of
M/s V.R.S. Foods Ltd. (Unit-3 & 4), Gulaothi, Bulandshahr, U.P**

**In The Matter Of
Manvir Tevtiya & Ors. Vs State of Uttar Pradesh**

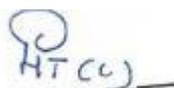
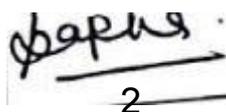
O.A 753/2022

**-Prepared by-
The Joint Committee of CPCB, UPPCB & DM-Bulandshahr**

**Constituted by
Hon'ble National Green Tribunal
(Order dated 15th March, 2023)**

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JOINT INSPECTION REPORT OF M/S V.R.S. FOODS LTD., UNIT 3 & 4, BULANSHAHAR, U.P., ON 13/06/2023 IN COMPLIANCE TO DIRECTION ISSUED BY HON'BLE NATIONAL GREEN TRIBUNAL IN O.A. NO. 753/2022, MANVIR TEVTIYA & ORS. VS STATE OF UTTAR PRADESH – REG.

1. Background

Hon'ble NGT vide order dated 15/03/2023 in the matter of Manvir Tevtiya & Ors. Vs State Of Uttar Pradesh in Original Application 753/2022 had directed following:

“According to report dated 02.03.2023, there is no serious violation but we find the report to be incomplete. As per standards laid down at Serial No. 56 in the schedule to the EP Rules, Nitrate has to be below 10 mg/l which has not been verified. The TSS has been found to be 76 mg/l against limit of 50 mg/l (according to the test report) but the report has assumed the standard to be 100 mg/l. Further, we do not find reference of CTO granted to both the units and consented limits and mode of disposal of treated effluents. Instead of permitting discharge into drain, the first option would be to go for ZLD with complete recirculation system and other option to use for horticulture failing which stringent standards need to apply and not relaxed standards.

In view of above, we are left with no option except to constitute another Committee which will now be headed by Scientist ‘E’ to be nominated by CPCB, R.O, State PCB and District Magistrate, Bulandshahr. The said Committee may make an independent inspection in the light of above observations and also source of ground water. Report may be filed on or before June 30, 2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF and a copy thereof may also be served on project proponent (PP) to enable the PP to file his response, if any, before the next date. “

In compliance to the aforesaid direction, a joint committee of officials from Central Pollution Control Board, Delhi, Regional Office, Uttar Pradesh Pollution Control Board (UPPCB), Bulandshahr and Naib Tehsildar-(Sadar) Bulandshahr, carried out the joint inspection of the units on 13/06/2023.

2. Inspection of M/s VRS Foods Ltd., Unit-3 & 4, Gulaothi, District- Bulandshahr (U.P.) on 13/06/2023 by Joint team of officials from CPCB, UPPCB and District Administration-Bulandshahr.

- In compliance to the Hon'ble NGT order dated 15.03.2023 inspection of M/s VRS FOODS LTD., Unit-3 & 4, Gulaothi, Bulandshahr (U.P.) (hereinafter referred as ‘the units’) was carried out on 13th June, 2023 by a joint committee comprising of the officials from Central Pollution Control Board (CPCB) Delhi, Regional Office-

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Bulandshahr, Uttar Pradesh Pollution Control Board (UPPCB) and District Administration-Bulandshahr.

- At the site, it was observed that both M/s VRS Foods Ltd., Unit 3 & Unit 4 are located adjacent to each other at Gulaothi, Bulandshahr.
- Prior to the entry into the units, the joint team visited the surrounding and nearby areas around both the units to trace any bypass/ effluent discharge point in the drain. The team observed that the outlets from the ETPs of both units (Unit 3 & 4) are discharging into the drain flowing in front of the unit; it was also observed that the recipient drain originates from the outlets of ETPs of Unit 3 and Unit 4. No outlet other than ETP outlets were observed at the time of visit. Sample was collected from the drain downstream of the outlets of both units for further physico-chemical analysis. Analysis results are presented in Table-2.
- The joint team then visited the premises of both the units for performance evaluation of effluent management system and record keeping.
- During inspection both the units were found operational and their ETPs were found fully functional.
- The samples were collected from ETP Inlet, Primary clarifier Outlet, Aeration Tank, Secondary clarifier Outlet and ETP Outlet in Unit-4 and from ETP Inlet, UASBR (Anaerobic) Outlet, Aeration Tank, Secondary clarifier Outlet and ETP Outlet in Unit-3.
- Both the units are abstracting ground water through borewells. For physico-chemical analysis of ground water quality the samples from the borewell of both the units and two samples from nearby hand pumps located outside the unit's premises were taken. The analysis results are tabulated in Table 1.
- At the time of inspection, both the units were not reusing or recycling any treated wastewater for any purpose. All the treated effluent was being discharged into the drain as permitted in the consent. However, the unit representative informed that they reuse the treated water for irrigation, gardening and crate washing.

2.1 Major observation and recommendations of the joint inspection team w.r.t.

M/s VRS Foods Ltd., Unit-4 are as below:

1. On the day of visit, the unit and its effluent treatment plant (ETP) were found operational.

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2. The unit is having valid consent to operate for processing of 400 KLD of milk to produce the milk products (Skimmed milk powder (SMP), Ghee, butter, loose milk and cream). The Consent to operate under Water Act, 1974 & Air Act, 1981 is valid till 31.12.2024.
3. The unit has installed ETP of 600KLD and as per consent it is allowed to discharge treated effluent into drain.
4. At ETP, no flowmeter was found installed at inlet and flowmeter installed at outlet was without totalizer. Unit is maintaining logbook of ETP outlet by recording hourly readings from flowmeter.
5. The ETP comprises of Oil & grease trap tank → Equalization tank → chemical/lime dosing tank → Primary clarifier → aeration tank → secondary clarifier → Outlet & Sludge drying bed.
6. Online continuous effluent monitoring system (OCEMS) was found installed at the outlet of ETP and it was displaying values as TSS -21.3mg/l, BOD - 10 mg/l, COD-59 mg/l and pH value was showing error.
7. The unit is having CGWA NOC valid till 18.7.2023 with daily abstraction permission of 250KLD. As per the logbook records average freshwater abstraction was found 229.1 KLD which is within permitted limits. The specific freshwater abstraction is calculated as 3.22 KL/MT.
8. The unit has processed an average of 64.09KLD of milk per day based on data for May and 13 days of June 2023, against the consented amount of 400 KLD of milk processing.
9. The average flow from ETP is approx. 402.8 KLD whereas the specific water discharge is approximately 5.67 KL/MT of total production of 71 TPD. The notified wastewater discharge norm under Schedule I of Environment (Protection) Rules, 1986 (EPA Rules) for Dairy sector is 3KL/KL of milk processed.
10. The inspection team has collected samples from inlet, Primary clarifier Outlet, Aeration Tank, Secondary clarifier Outlet and ETP Outlet for verification of compliance of treated effluent.
11. As per the analysis of the samples collected by the inspection team, treated effluent was found **complying** for pH – 8.2 (against standards of 6.5 – 8.5), BOD – 06 mg/l (against standards of 30mg/l), COD- 43 mg/l (against standards of 250 mg/l), TSS – BDL (against standards of 100mg/l); Nitrate (NO₃-N) – 8.08 mg/l (against standards of 10 mg/l) and Oil & Grease – BDL (against standards of 10 mg/l), when compared with EPA (Rules) 1986, notified standards for Dairy and consented discharge norms of the state pollution control board.
12. The unit has processed 64.1 MT of milk during the 44 days and which makes 3.57 KL of borewell water abstracted per KL of milk.
13. The groundwater collected from the borewell in the unit premises was found to have pH – 7.8, COD- BDL, and colour-BDL, whereas the values of total hardness, total alkalinity and TDS were found to be higher than acceptable limit but were well within the permissible limits as per IS 10500 standards for drinking water.

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2.1.1 Recommendations of the committee w.r.t M/s VRS Foods Unit-4 are as follows:

- i. Unit shall explore the options for maximum reuse/recycle of treated effluent in horticulture, agriculture and irrigation in unit premises and nearby fields.
- ii. Unit shall install an electromagnetic flowmeter at inlet and outlet of ETP with totalizer display.
- iii. Unit shall store the ETP sludge in a separate covered storage area and maintain logbook for sludge generation and disposal.
- iv. Unit shall regularly clean the drain chambers and open channel near the premises for any deposition in drain.
- v. Storm water drains inside the unit premises must be separate and shall not intermix with effluent channels either untreated or treated.

2.2 Major observation and recommendations of the joint inspection team w.r.t. M/s VRS Foods Ltd., Unit-3 are as below:

1. The unit and its effluent treatment plant (ETP) was found operational.
2. Unit is involved in processing of milk and preparation of lactose with consented production capacity of 10 TPD.
3. The unit has installed ETP of 100KLD and as per consent it is allowed to discharge treated effluent into drain.
4. Flowmeter is installed at outlet of ETP, without totalizer and provides instantaneous values only, no flowmeter installed at inlet of ETP. Logbook for outlet flowmeter is maintained by logging in 12 values in 24 hours.
5. The ETP of the unit is based on biological (Aerobic & Anaerobic) treatment, with anaerobic reactor (UASBR) followed by aeration and secondary clarifier.
6. OCEMS system is installed at the outlet of ETP.
7. The unit is having CGWA NOC valid till 29.09.2026 with daily abstraction permission of 250KLD. As per the logbook records average freshwater abstraction was found 107.3 KLD which is within permitted limits. The specific freshwater abstraction is calculated as 14.11 KL/MT.
8. As per logbook provided by the unit, the average production of lactose for May and 13 days of June is approximately 7.6 TPD which is within the consented value of 10TPD.
9. The average flow from ETP is approx. 71 KLD and the specific wastewater discharge is approximately 9.34 KL/MT of product.
10. The inspection team has collected samples from inlet of ETP, UASBR tank, aeration tank, secondary clarifier and final outlet of ETP for verification of compliance of treated effluent.
11. As per the analysis of the samples collected by the inspection team, treated effluent was found **complying** for pH – 8.5 (against standards of 6.5 – 8.5), BOD – 06 mg/l (against standards of 30mg/l), COD- 42 mg/l (against standards of 250 mg/l), TSS – 16 (against standards of 100mg/l); Nitrate – 9.8 mg/l (against standards of 10 mg/l) and Oil & Grease – BDL (against standards of 10 mg/l), when compared with EPA (rules) 1986 and consented discharge norms of the state pollution control board.
12. The MLSS and MLVSS values in the aeration tank was 9181 and 5551 mg/l respectively and the ratio of MLVSS and MLSS is 0.60 observed.

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13. The ground water collected from the borewell in the unit premises was found to have pH – 7.4, COD- BDL, colour-BDL whereas the values of total hardness, total dissolved solids and total alkalinity were found to be higher than acceptable limit but were within the permissible limits as per IS 10500 standards for drinking water.

2.2.1 Recommendations of the committee w.r.t M/s VRS Foods Unit-4 are as follows :

- i. Unit shall explore the options for maximum reuse/recycle of treated effluent in horticulture, agriculture and irrigation in unit premises and nearby areas.
- ii. Unit shall install electromagnetic flowmeter at inlet and outlet of ETP with totalizer display.
- iii. Unit shall store the ETP sludge in a safe place and maintain logbook for sludge generated and disposal.
- iv. Unit shall clean the drain chambers and open channel near the premises for any deposition in drain.
- v. Storm water drains inside the unit premises must be separate and shall not intermix with effluent channels either untreated or treated.

Detailed inspection reports of both the units including analysis results of ETPs, observations and recommendations are mentioned in subsequent pages.

3. Analysis results of ground water samples collected from industrial premises & surrounding areas and recipient drain

3.1 Analysis results of ground water samples:

- The inspection team has collected samples from one borewell each at Unit-3 & Unit- 4 as well as two hand pumps located within 500 meter of the unit premises and analysed the samples of groundwater. The analysis results of groundwater samples are provided in Table 1 below:

Table 1: Analysis results of groundwater samples from unit's borewell and handpumps

Location Parameters	Borewell of Unit- III	Borewell of Unit- IV	Handpump-1 in Gulaothi	Handpump-2 in Gulaothi	Acceptable limit BIS- 10500*	Permissible limit in absence of alternate source – BIS- 10500*
pH	7.4	7.8	7.4	7.6	6.5-8.5	6.5-8.5
COD	BDL	BDL	BDL	BDL	-	-
Conductivity	830	955	1374	1449	-	-
TDS	562	642	936	946	500	2000
Total Hardness CaCO ₃	292	287	236	182	200	600

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Total Alaklinity CaCO3	386	414	578	520	200	600
Chloride	21	29	63	124	250	1000
Flouride	0.74	0.89	0.66	0.81	1	1.5
Nitrate (NO3-N)	1.89	3.91	8.5	7	45	45
Nitrite (NO2-N)	0.02	0.05	0.1	0.14	-	-
Colour	BDL	BDL	BDL	BDL	5 (Hazen)	15 (Hazen)
Parameters (all values are in mg/l except pH, Conductivty - µmho/cm & colour-colour unit)						

*Standards IS 10500: 2012 Drinking water-Specification (Amendment No. 1 June 2015)

- **Borewells at Unit-3 & unit-4** – Borewell at the unit 3 & 4 is the fresh water source for industrial activity of the unit. The ground water collected from the borewells of both the units were found to have pH – within limits, COD- BDL, colour-BDL whereas the values of total hardness, total dissolved solids and total alkalinity were found to be higher than acceptable limit but were within the permissible limits as per IS 10500 standards for drinking water.
- **Handpump-1** – At Gulaothi near Smile care clinic & Yadav Hotel (28.590557, 77.788600) which is located at approx. 150-meter aerial distance from unit. The ground water collected from this handpump-1 outside the unit near Yadav Hotel, Gulaothi was found to have pH – 7.4, COD- BDL, colour-BDL whereas the values of total hardness, total dissolved solids and total alkalinity were found to be higher than acceptable limit but were within the permissible limits as per IS 10500 standards for drinking water.
- **Handpump-2** – Gulaothi near Ramnagar Mohalla and Bilal Masjid (28.593662, 77.787423) which is located at approx. 300-meter aerial distance from unit. The ground water collected from this handpump-2 outside the unit near near Ramnagar Mohalla and Bilal Masjid was found to have pH – 7.4, COD- BDL, colour-BDL whereas the values of total dissolved solids and total alkalinity were found to be higher than acceptable limit but were within the permissible limits as per IS 10500 standards for drinking water.

3.2 Analysis result of local recipient drain of the units:

- Treated effluent from the ETP outlet of Unit-3 and Unit – 4 is discharged to a local chamber outside the unit premises, and the chamber outflows as local drain carrying discharge from both the units.
- At upstream of the units no discharge was observed.
- Sample was collected from the drain downstream of the outlets of both units for further physico-chemical analysis. Analysis results are presented in table below:

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Table 2: Analysis results of the drain sample

Sampling location	Parameters (all values are in mg/l except pH, Conductivity - $\mu\text{mho/cm}$ & colour-colour unit)							
	Colour	pH	BOD	COD	TSS	TDS	Nitrate-N (NO ₃ -N)	Nitrite-N (NO ₂ -N)
Downstream to Unit gate	BDL <0.5	6.8	132	562	91	1040	2.83	BDL <0.01

- The recipient drain outside the premises of the unit originates from the local chamber receiving discharge from the ETP outlets of both units.
- The samples collected from the drain outside the unit which carries effluent from the ETP outlets of Unit-3 and Unit-4 has been found to have higher values of BOD- 132mg/l; COD- 562mg/l; TSS- 91 mg/l as compared to the analysis values of samples collected from the ETP outlets of both the units.
- It was observed that the recipient drain was having three chambers in the stretch of the drain flowing in front of the units. The discharge from both ETP outlets in first chamber was visually cleared, whereas scum was found deposited in the next two chambers which may be causing higher values of BOD, COD and TSS in drain when mixed in flow with treated effluent.

Recommendation:

- Unit shall ensure regular cleaning of chambers to ensure the free flow of wastewater and to avoid any kind of deposition in the chambers.

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4. INSPECTION REPORT OF M/S VRS FOODS LTD, UNIT-4, GULAOTHI, BULANDSHAHR, U.P.			
General Information & Operational Details		Date of Inspection 13.06.2023	
1.	Name & complete Address:	VRS Foods Ltd. Unit -4, Old Bus Stand, Gulaothi, Bulandshahar	
2.	Geographical Coordinates (Latitude and Longitude) in Decimal	N: 28.590531 E: 77.787012	
3.	Name of the: occupier/ contact person(s) with designation: a) Telephone/Mobile(s) b) E-mail ID(s)	Mr. Rajendra Sharma, Unit Head 9837750888 Mr. Naveen Kumar 9837026520, naveen.kumar@parasdairy.com	
4.	Date/year of commissioning	1994	
5.	Name of SPCBs Regional Office	UPPCB, Regional Office - Bulandshahar	
6.	Operational Status of the unit	Operational	
7.	Operational Schedule	24hours Operation hours per day 350-360 Number of Working days per year	
8.	Approximate Distance (Km) from River Ganga / or its tributary (specify name of the tributary) (measure via Google map)	Kali East- ~ 3.5KMs	
9.	Manufacturing process flow chart for each product (Flowchart to be attached)	Process flowchart of Skimmed Milk Powder enclosed at Annexure 1	
10.	CGWA NOC status	Validity with date (Valid copy to be attached)	If not valid, whether Applied for renewal? (application and expired NOC copy to be attached)
	NOC from CGWA as a permission to abstract groundwater (copy to be attached)	18.07.2023	Copy enclosed at Annexure-2
11.	Consent Status	Validity with date (Valid copies to be attached)	If not valid, whether Applied for renewal? (application and expired consent copies to be attached)
	Consent to Operate issued under Water Act, 1974 by SPCB (copy to be attached)	31.12.2024	Copy enclosed as Annexure-3
	Consent to Operate issued under Air Act, 1981 by SPCB (copy to be attached)	31.12.2024	Copy enclosed as Annexure-4

	Authorization for Hazardous Waste Disposal issued under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 by SPCB (copy to be attached)	30.03.2026	Copy enclosed as Annexure-5	
12.	<u>Product(s) & Capacity-</u> {For all main product(s) and By-product(s)}	i. <u>TOTAL Permitted production (As per consent):</u> Raw material (in nos. and weight in TPD): Semi-finished/Finished product (in TPD): 400 KLD (approx. 412TPD) Other(s): ii. <u>ACTUAL TOTAL production (during the inspection):</u> Raw material (in nos. or weight in TPD): 64.1 KG/day raw milk (approx. 64 KLD) Semi-finished/ Finished product (in TPD): Total Raw milk 2819.997 MT, Ghee – 200.59 MT, Skimmed Milk Powder- 2.3 MT for 44 days (31 days of May and 13 days of June, 2023) – Total production= 71 TPD Other(s):		
13.	Type of Industry / Processes involved in operation (such as electroplating/ fabrication of parts/ assembly of parts/ automobile parts/ service station/ etc.)	Dairy and milk processing		
RAW WATER SUPPLY				
14.	Source(s) of raw water supply	Borewell/ Tubewell		
	In case of Borewell/ Tubewell, <u>Logbook maintained:</u> (Yes/No) (Last three months' logbooks to be attached)	Whether flow meter with totalizer installed at borewell line - Yes No. of Borewell(s) found in the unit premises having flow meter with totalizer installed: 01 No <u>Type of Flowmeter:</u> electromagnetic Instantaneous flow rate Reading: 44.9 ..m3/hr Totalizer Reading during visit: 66852.050m3 (mention these values for all the borewells with flowmeters)		
15.	Average Water Consumption (KLD) (based on logbook of Water abstracted)	Production process, Washing, etc.	Domestic	Others (specify)
		229.1 KLD (Calculated for 44 days of May and 13days of June, 2023)	-	

	Water abstracted during the inspection (KLD)	195 KLD	-	
	Water Consumption in KL/ MT of product	3.22 KL/MT (For avg. 71 TPD of all products)	-	
	EFFLUENT TREATMENT PLANT			Installed (Yes)
	Status of ETP/ PETP	Operational		
	Sample collected during inspection	Yes		
	Type of Sampling	Grab		
	Designed capacity of ETP /PETP (in KLD)	600 KLD		
16.	Names of all treatment units (Flowchart to be attached) Also, mention name of operational treatment units	Inlet→Oil & grease trap tank→ Equalization tank→chemical/lime dosing tank→ Primary clarifier→ aeration tank → secondary clarifier→ Outlet & Sludge drying bed→ to local drain discharge to Gulaothi drain and ultimately to Kali East river		
	Processes from where wastewater streams reaching ETP/ PETP	Milk processing and packaging area		
	Type of treatment process	Physico-chemical followed by Biological (Aerobic) without tertiary treatment		
17.	Name of chemical(s) consumed in ETP/ PETP and their quantity (in Kg/day)	Alum-75-150 Kg DAP-5 Kg per Week Urea-5 kg per week		
18.	System of chemical mixing for solution preparation (Manual/ Mixer)	Mixer		
19.	System of Chemical dosing (Manual/ Mechanical through pumps)	Mechanical		
	ETP/ PETP INLET			
20.	Flow meter with totalizer installed at ETP/ PETP inlet	No flowmeter installed at Inlet of ETP. Hence, no record of effluent generation.		
	ETP/ PETP OUTLET			
21.	Flow meter with totalizer installed at ETP/ PETP outlet	Flowmeter without totalizer installed only instantaneous value is shown <u>Type of Flowmeter:</u> electromagnetic/ ultrasonic etc. Instantaneous flow rate Reading: 13.76m ³ /hr Totalizer Reading: No totalizer available Logbook indicating hourly value maintained.		
		Production processes	Domestic uses	Others (specify)
	Average Effluent Discharge (KLD) (based on logbook of ETP/ PETP outlet)	402.8 KLD (avg for 21 days (April-7 days; May- 6 days; June 8 days)	-	-

	Effluent Discharge during the inspection (KLD)	416.8 KLD	-	-
	Effluent Discharge in KL/ MT of product	5.67 KL/MT	-	-
TREATED EFFLUENT RECYCLED				
22.	Flow meter (s) at all recirculation lines installed with totalizer	No flowmeter to record treated water reuse was found installed. It was informed that treated water is used for gardening purpose however, no such activity was observed at the time of visit.		
TREATED EFFLUENT DISCHARGED				
23.	a) No. of consented outlets	01		
	b) Actual no. of outlets observed during visit	01		
	Whether any By-pass / multiple Outlets of Effluent observed	No bypass observed at the time of visit		
	Mode of discharge from the unit premises	Pipeline to open drain outside unit premises		
	Ultimate disposal point	ETP outlet→local drain→Gulaothi drain		
	Tracked route to reach river Ganga or its tributary (include name of drains/ intermediate rivers)	ETP outlet→local drain→Gulaothi drain→ river Kali East→ river Ganga		

Sewage management section

24	Sewage management status	No residential colony inside the premises. Managed through Septic tanks
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OCEMS STATUS AND DETAILS					
25	Whether installed or not		Yes		
	Whether connected to CPCB server		Yes		
	Parameters displayed on OCEMS		pH, BOD, COD, TSS, Flow		
	Last date of calibration		08.02.2023		
	Location of OCEMS (In-line/ On-line)		Outlet channel loop of ETP		
	Instantaneous values shown on OCEMS during inspection		Flow (m ³ /hr): 17.6 (separate flow meter display) pH : error TSS (mg/l): 21.3 BOD (mg/l): 10 COD (mg/l): 59		
AIR POLLUTION – EMISSION SOURCES & CONTROL					
26	Sources of air pollution	Chimney Details	APC Equipments		
			Stipulated	Provided	
	3 Boiler (10, 8 & 6 TPH) Thermopack	35 meter	Cyclone & ESP	Cyclone & ESP	
	Details of D.G Set		Capacity		
			625 KVA,500KVA,380 KVA		
	Fuel Consumption		Type of fuel	Consumption	Process/ Machine
			Diesel	285 Ltr	DG
SOLID WASTE & SLUDGE MANAGEMENT					
27	Solid waste generated in the unit:		Production Process waste – ETP Chemical Sludge – Approx. 5-6 ton per year [4.120 MT (manifested on 23.06.2023)] Raw material residues- Used oil – 30 ltr (manifested on 23.06.2023) Others (if any) – E-waste disposed – Form-6		
	ETP Sludge Dewatering system		Sludge drying beds		
	Total Solid waste generated (in Kg/month)		No record maintained		
	Mode of Hazardous waste disposal		TSDF Site- through Bharat Oil & Waste Management Ltd. Copy of agreement at Annexure-6.		
	If Disposal through TSDF site: (Last four Form- 10 to be attached)		Yes Form 10 for 23.06.2023 provided (enclosed)		
ENVIRONMENTAL LAB					
28	Availability of Environmental Lab (Also, mention type of instruments available in the lab)		Yes, common laboratory with Unit 3. pH meter, weighing machine, COD digester, titration, oven, etc		

	Staff engaged at ETP (along with nos.)	04
ELECTRICITY CONSUMPTION IN ETP		
29	Whether separate energy meter installed for ETP	Yes
	Average Electricity Consumption (in KWh/day) (based on logbook)	141KWh/day
	Instantaneous energy meter reading during inspection (in KWh)	8086.01
COMPLIANCE STATUS		
30	As per effluent discharge norms	Complying
	Overall	Complying
31	Effluent Analysis Report- Quality of discharged effluent (for all parameters as notified for the UNIT under Environment (Protection) Rules, 1986/ required as per Consents)	

Parameter #	ETP inlet	Primary clarifier outlet	Secondary clarifier overflow	ETP outlet	Notified general Discharge standards for inland surface water E(P)A, 1986	Norms as per consent	Compliance w.r.t. consent/notified standard
Colour (Colour Unit)	BDL	BDL	BDL	BDL	-	-	
pH	7.2	6.7	7.8	8.2	6.5-8.5	-	Complying
BOD	723	207	34	06	30	30	Complying
COD	2106	932	148	43	-	250	Complying
TSS	571	372	BDL	BDL	100	100	Complying
TDS	1292	1772	764	940	-	-	-
Nitrate-N (NO ₃ -N)	2.37	3.55	8.13	8.08	10	-	Complying
Nitrite-N (NO ₂ -N)	BDL <0.01	BDL <0.01	BDL <0.01	BDL <0.01	-	-	-
Oil and Grease	-	-	-	BDL	10	10	Complying
*In Aeration Tank(s),	MLSS (mg/l): 5687 MLVSS (mg/l): 3760						

All values except colour & pH are in mg/l

BDL – below detection limit

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32 Groundwater Analysis Report (s): Yes											
Sampling location	Parameters (all values are in mg/l except pH, Conductivity - $\mu\text{mho/cm}$ & colour-colour unit)										
	pH	COD	Conductivity	TDS	Total Hardness	Total Alkalinity	Chloride	Fluoride	Nitrite (NO ₂ -N)	Nitrate (NO ₃ -N)	Colour
Borewell of Unit-IV	7.8	BDL	955	642	287	414	29	0.89	0.05	3.91	BDL
Acceptable limit BIS-10500*	6.5-8.5	-	-	500	200	200	250	1	-	45	5
Permissible limit in absence of alternate source – BIS-10500*	6.5-8.5	-	-	2000	600	600	1000	1.5	-	45	15

*Standards IS 10500: 2012 Drinking water-Specification (Amendment No. 1 June 2015)

❖ Specific Observations:

- On the day of visit, the unit and its effluent treatment plant (ETP) were found operational.
- The unit is having valid consent to operate for processing of 400 KLD of milk to produce the milk products (Skimmed milk powder (SMP), Ghee, butter, loose milk and cream). The Consent to operate under Water Act, 1974 & Air Act, 1981 is valid till 31.12.2024.
- The unit has installed ETP of 600KLD and as per consent it is allowed to discharge treated effluent into drain.
- At ETP, no flowmeter was found installed at inlet and flowmeter installed at outlet was without totalizer. Unit is maintaining logbook of ETP outlet by recording hourly readings from flowmeter.
- The ETP comprises of Oil & grease trap tank → Equalization tank → chemical/lime dosing tank → Primary clarifier → aeration tank → secondary clarifier → Outlet & Sludge drying bed.
- Online continuous effluent monitoring system (OCEMS) was found installed at the outlet of ETP and it was displaying values as TSS -21.3mg/l, BOD - 10 mg/l, COD-59 mg/l and pH value was showing error.
- The ETP receives effluent from process area and floor cleaning.
- The unit is abstracting water from borewell and as per logbook for 44 days of May and June 2023 the avg fresh water abstraction is 229.1 KLD for all processes which makes the specific fresh water abstraction as – 3.22 KL/MT.
- The unit has processed an average of 64090 Kg of milk per day (approx. 64.09 KLD) based on data for May and 13 days of June 2023, against the consented amount of 400 KLD of milk processing.
- The average flow from ETP is approx. 402.8 KLD whereas the specific water discharge is approximately 5.67 KL/MT of total production of 71 TPD.
- The inspection team has collected samples from inlet, outlet and aeration tank of ETP for verification of compliance of treated effluent.
- As per the analysis of the samples collected by the inspection team, treated effluent was found **complying** for pH – 8.2 (against standards of 6.5 – 8.5), BOD – 06 mg/l (against standards of 30mg/l), COD- 43 mg/l (against standards of 250 mg/l), TSS – BDL (against standards of 100mg/l); Nitrate (NO₃-N) – 8.08 mg/l (against standards of 10 mg/l) and Oil & Grease – BDL (against standards of 10 mg/l), when compared with EPA (rules) 1986, notified standards for Dairy and consented discharge norms of the state pollution control board.

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13. The MLSS and MLVSS values in the aeration tank was 5687 and 3760 mg/l respectively and the ratio of MLVSS and MLSS 0.66 observed. The unit has processed 64.1 MT of milk during the 44 days and which makes 3.57 m³ of borewell water abstracted per KL of milk.
14. The ground water collected from the borewell in the unit premises was found to have pH – 7.8, COD- BDL, colour-BDL whereas the values of, whereas the values of total hardness, total alkalinity and TDS were found to be higher than acceptable limit but were well within the permissible limits as per IS 10500 standards for drinking water.
15. Unit is discharging the treated effluent from ETP into the local drain as per consent condition, which reaches river Kali-East through Gulaothi drain.

❖ **Specific Recommendations/Suggestions:**

1. Unit shall explore the options for maximum reuse/recycle of treated effluent in horticulture, agriculture and irrigation in unit premises and nearby areas.
2. Unit shall install electromagnetic flowmeter at inlet and outlet of ETP with totalizer display.
3. Unit shall store the ETP sludge in a safe place and maintain logbook for sludge generated and disposal.
4. Unit shall clean the drain chambers and open channel near the premises for any deposition in drain.
5. Storm water drains inside the unit premises must be separate and shall not intermix with effluent channels either untreated or untreated.

Overall Compliance Status: Complying

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5. INSPECTION REPORT OF M/S VRS FOODS LTD, UNIT-3, GULAOTHI, BULANDSHAHR, U.P.

<i>General Information & Operational Details</i>		Date of Inspection 13.06.2023	
1.	Name & complete Address:	VRS Foods Ltd., Unit - 3, Old Bus Stand, Gulaothi Distt. Bulandshahar	
2.	Geographical Coordinates (Latitude and Longitude) in Decimal	N: 28.591523 E: 77.786042	
3.	Name of the: occupier/ contact person(s) with designation: c) Telephone/Mobile(s) d) E-mail ID(s)	Mr. Rajendra Sharma, Unit Head 9837750888 Mr. Naveen Kumar 9837026520, naveen.kumar@parasdairy.com	
4.	Date/year of commissioning	1994	
5.	Name of SPCBs Regional Office	UPPCB, Regional Office - Bulandshahar	
6.	Operational Status of the unit	Operational	
7.	Operational Schedule	24 hours Operation hours per day 350-360 Number of Working days per year	
8.	Approximate Distance (Km) from River Ganga / or its tributary (specify name of the tributary) (measure via Google map)	Kali East- ~ 3.5KMs	
9.	Manufacturing process flow chart for each product (Flowchart to be attached)	Flowchart for Lactose enclosed at Annexure-1	
10.	CGWA NOC status	Validity with date (Valid copy to be attached)	If not valid, whether Applied for renewal? (application and expired NOC copy to be attached)
	NOC from CGWA as a permission to abstract groundwater (copy to be attached)	29.09.2026	Copy enclosed at Annexure-2
11.	Consent Status	Validity with date (Valid copies to be attached)	If not valid, whether Applied for renewal? (application and expired consent copies to be attached)
	Consent to Operate issued under Water Act, 1974 by SPCB (copy to be attached)	31.12.2024	Copy enclosed as Annexure-3
	Consent to Operate issued under Air Act, 1981 by SPCB (copy to be attached)	31.12.2024	Copy enclosed as Annexure-4
	Authorization for Hazardous Waste Disposal issued under Hazardous and Other Wastes (Management &	30.03.2026	Copy enclosed as Annexure-5

	Transboundary Movement) Rules, 2016 by SPCB (copy to be attached)		
12.	Product(s) & Capacity- {For all main product(s) and By-product(s)}	iii. <u>TOTAL Permitted production (As per consent):</u> Raw material (in nos. and weight in TPD): Milk permeate – a by-product from unit-4, quantity not provided Semi-finished/Finished product (in TPD): Lactose 10 TPD Other(s): iv. <u>ACTUAL TOTAL production (during the inspection):</u> Raw material (in nos. or weight in TPD): total 630.55 MT for 44 days = 14.330 TPD of milk solids from milk permeate Semi-finished/Finished product (in TPD): 7.6 TPD Lactose	
13.	Type of Industry / Processes involved in operation (such as electroplating/ fabrication of parts/ assembly of parts/ automobile parts/ service station/ etc.)	Dairy and Milk processing – Lactose production	
RAW WATER SUPPLY			
14.	Source(s) of raw water supply	Borewell	
	In case of Borewell/ Tubewell, Logbook maintained:(Yes/No) (Last three months' logbooks to be attached)	Whether flow meter with totalizer installed at borewell line - Yes No. of Borewell(s) found in the unit premises having flow meter with totalizer installed: 01 No <u>Type of Flowmeter:</u> Mechanical Flowmeter Instantaneous flow rate Reading: NA Totalizer Reading during visit: 659787 m ³	
15.		Production process, Washing, etc.	Domestic
	Average Water Consumption (KLD) (based on logbook of Water abstracted)	107.3 KLD (Calculated for 44 days of May and upto June 13 th , 2023)	-
	Water abstracted during the inspection (KLD)	120 KLD	-
	Water Consumption in KL/ MT of product	14.11 KL/MT	-
EFFLUENT TREATMENT PLANT (ETP) Installed (Yes)			
16.	Status of ETP/ PETP	Operational	
	Sample collected during inspection	Yes	
	Type of Sampling	Grab	

	Designed capacity of ETP /PETP (in KLD)	100 KLD		
	Names of all treatment units (Flowchart to be attached) Also, mention name of operational treatment units	Inlet→Oil&grease trap tank→ Collection Tank→ Equalization tank→ Chemical dosing for pH→ UASBR tank→ Aeration tank→ secondary clarifier→ Final Treated water tank→ Outlet & Sludge drying bed→ to local drain discharge to Gulaothi drain and ultimately to Kali East river→ river Ganga		
	Dimensions of treatment units	Not available		
	Processes from where wastewater streams reaching ETP/ PETP	Milk process and lactose preparation		
	Type of treatment process	Physico-chemical followed by Biological (Anaerobic & Aerobic) and clarifier without tertiary treatment		
17.	Name of chemical(s) consumed in ETP/ PETP and their quantity (in Kg/day)	Alum Soda Ash		
18.	System of chemical mixing for solution preparation (Manual/ Mixer)	Mixer		
19.	System of Chemical dosing (Manual/ Mechanical through pumps)	Mechanical		
ETP/ PETP INLET				
20.	Flow meter with totalizer installed at ETP/ PETP inlet	No flowmeter at inlet of ETP		
ETP/ PETP OUTLET				
21.	Flow meter with totalizer installed at ETP/ PETP outlet	Flowmeter installed, with only instantaneous values display. No totalizer		
	<u>Logbook maintained: Yes/No</u> (Last three months' logbooks to be attached)	<u>Type of Flowmeter:</u> electromagnetic/ ultrasonic etc. Instantaneous flow rate Reading: 2.02 m ³ /hr 2 hourly values of instantaneous flow in logbook		
		Production processes	Domestic uses	Others (specify)
	Average Effluent Discharge (KLD) (based on logbook of ETP/ PETP outlet)	71 KLD (avg. for 16 days (May-7 days; June 9 days)	-	-
	Effluent Discharge during the inspection (KLD)	56.8	-	-
	Effluent Discharge in KL/ MT of product	9.34 KL/MT	-	-
TREATED EFFLUENT RECYCLED				
22.	Flow meter (s) at all recirculation lines installed with totalizer	No recycling of water observed		
23.	Whether Unit has achieved Zero Liquid Discharge?	No, Unit is not operating on ZLD		

	If Yes, confirm ZLD condition with Consent to Operate issued under Water Act, 1974.	
TREATED EFFLUENT DISCHARGED		
24.	c) No. of consented outlets	01
	d) Actual no. of outlets observed during visit	01
	Whether any By-pass / multiple Outlets of Effluent observed	No
	Mode of discharge from the unit premises	Pipeline to open drain outside unit premises
	Ultimate disposal point	ETP outlet → local drain → Gulaothi drain
	Tracked route to reach river Ganga or its tributary (include name of drains/ intermediate rivers)	ETP outlet → local drain → Gulaothi drain → river Kali East → river Ganga

Sewage management section

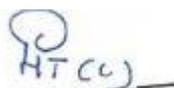
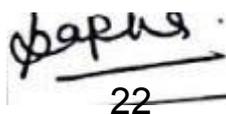
25	Quantity of sewage generated (KLD)	NA
26	STP status	No STP Installed, sewage treated through septic tank (as per consent)

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OCEMS STATUS AND DETAILS		
27	Whether installed or not	Yes
	Whether connected to CPCB server	Yes
	Parameters displayed on OCEMS	pH, BOD, COD, TSS
	Last date of calibration	08.02.2023
	Location of OCEMS (In-line/ On-line)	Chamber on Outlet channel of ETP
AIR POLLUTION – EMISSION SOURCES & CONTROL		
28	Sources of air pollution	Chimney Details
	DG Set - 250KVA	1 stack
	Type of fuel	Diesel
SOLID WASTE & SLUDGE MANAGEMENT		
29	Solid waste generated in the unit: Based on Form-10 dated 23.06.2023	Production Process waste – ETP Sludge – 2190 Kg (manifested on 23.06.2023)] Raw material residues- Used oil – 20 ltr (manifested on 23.06.2023) Others (if any) – NA
	ETP Sludge Dewatering system	Sludge drying beds
	Total Solid waste generated (in Kg/month)	Not available
	Whether Logbook for Solid Waste generated maintained? (Last three months' logbooks to be attached)	Not provided
	Average Quantity of Solid generated (in Kg/day) (based on logbook)	No logbook data available
	Mode of Hazardous waste disposal	TSDF Site- through Bharat Oil & Waste Management Ltd.
	If Disposal through TSDF site: (Last four Form- 10 to be attached)	Yes Form 10 for 23.06.2023 provided (enclosed)
	Whether Logbook for Solid Waste Disposed maintained?	Logbook not provided
ENVIRONMENTAL LAB		
30	Availability of Environmental Lab (Also, mention type of instruments available in the lab)	Yes, common lab for Unit-III & Unit-IV pH meter, weighing machine, COD digester, titration, oven, etc
	Staff engaged at ETP (along with nos.)	04
COMPLIANCE STATUS (Complying/ Non-complying)		
31	As per effluent discharge norms	Complying
	Overall	Complying
32	Effluent Analysis Report- Quality of discharged effluent (for all parameters as notified for the UNIT under Environment (Protection) Rules, 1986/ required as per Consents)	

Parameter	ETP inlet	UASBR outlet	Secondary clarifier	ETP outlet	Notified general Discharge standards for inland surface water E(P)A, 1986	Norms as per consent	Compliance w.r.t. consent/notified standard
Colour (Colour Unit)	BDL<05	BDL<05	BDL<05	BDL<05	-	-	
pH	7.5	4.7	8.6	8.5	6.5-8.5	-	Complying
BOD (mg/l)	786	231	33	06	30	30	Complying
COD (mg/l)	2108	865	116	42	-	250	Complying
TSS (mg/l)	135	10	20	16	100	100	Complying
TDS (mg/l)	1392	480	1100	1092	-	-	-
Nitrate-N (NO ₃ -N) (mg/l)	9.76	8.10	9.75	9.80	10	-	Complying
Nitrite-N (NO ₂ -N) (mg/l)	BDL <0.01	BDL <0.01	BDL <0.01	BDL <0.01	-	-	-
Oil and Grease (mg/l)	-	-	-	BDL	10	10	Complying
*In Aeration Tank(s),	MLSS – 9181 mg/l MLVSS – 5551 mg/l						

33 Groundwater Analysis Report (s): Yes

Sampling location	Parameters (all values are in mg/l except pH, Conductivity - µmho/cm & colour-colour unit)										
	pH	COD	Conductivity	TDS	Total Hardness	Total Alkalinity	Chloride	Fluoride	Nitrite (NO ₂ -N)	Nitrate (NO ₃ -N)	Colour
Borewell of Unit-III	7.4	BDL	830	562	292	386	21	0.74	0.02	1.89	BDL
Acceptable limit BIS-10500*	6.5-8.5	-	-	500	200	200	250	1	-	45	5
Permissible limit in absence of alternate source – BIS-10500*	6.5-8.5	-	-	2000	600	600	1000	1.5	-	45	15

*Standards IS 10500: 2012 Drinking water-Specification (Amendment No. 1 June 2015)

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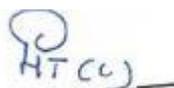
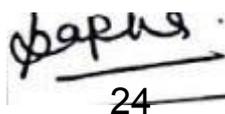
Specific observations

1. The unit and its effluent treatment plant (ETP) was found operational.
2. Unit is involved in processing of milk and preparation of lactose with consented production capacity of 10 TPD.
3. The consented quantity for the ETP treated effluent discharge from the unit is 100 KLD.
4. Flowmeter is installed at outlet of ETP, without totalizer and provides instantaneous values only, no flowmeter installed at inlet of ETP.
5. Logbook for outlet flowmeter is maintained by logging in 12 values in 24 hours.
6. The ETP of the unit is based on biological (Aerobic & Anaerobic) treatment, with anaerobic reactor (UASBR) followed by aeration and secondary clarifier but without tertiary treatment facility.
7. OCEMS system is installed at the outlet of ETP.
8. The ETP treats effluent generated from process area, washing etc.
9. The average quantity of water abstracted during the May and 13 days of June 2023 (44 days) is approximately 107.3 KLD.
10. As per logbook provided by the unit, the average production of lactose for May and 13 days of June is approximately 7.6 TPD.
11. The average flow from ETP is approx. 71 KLD whereas the specific water discharge is approximately 9.34 KL/MT.
12. The inspection team has collected samples from inlet, outlet, UASBR, secondary clarifier and aeration tank of ETP for verification of compliance of treated effluent.
13. As per the analysis of the samples collected by the inspection team, treated effluent was found **complying** for pH – 8.5 (against standards of 6.5 – 8.5), BOD – 06 mg/l (against standards of 30mg/l), COD- 42 mg/l (against standards of 250 mg/l), TSS – 16 (against standards of 100mg/l); Nitrate (NO₃-N) – 9.8 mg/l (against standards of 10 mg/l) and Oil & Grease – BDL (against standards of 10 mg/l), when compared with EPA (rules) 1986, notified standards for Dairy and consented discharge norms of the state pollution control board.
14. The MLSS and MLVSS values in the aeration tank was 9181 and 5551 mg/l respectively and the ratio of MLVSS and MLSS is 0.60 observed.
15. The ground water collected from the borewell in the unit premises was found to have pH – 7.4, COD- BDL, colour-BDL whereas the values of total hardness, total dissolved solids and total alkalinity were found to be higher than acceptable limit but were within the permissible limits as per IS 10500 standards for drinking water.
16. Unit is discharging the treated effluent from ETP into the local drain as per consent condition, which reaches river Kali-East through Gulaothi drain.

☛ *Specific Recommendations/Suggestions:*

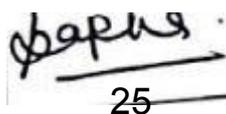
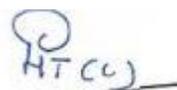
6. Unit shall explore the options for maximum reuse/recycle of treated effluent in horticulture, agriculture and irrigation in unit premises and nearby areas.
7. Unit shall install electromagnetic flowmeter at inlet and outlet of ETP with totalizer display.
8. Unit shall store the ETP sludge in a safe place and maintain logbook for sludge generated and disposal.
9. Unit shall clean the drain chambers and open channel near the premises for any deposition in drain.
10. Storm water drains inside the unit premises must be separate and shall not intermix with effluent channels either untreated or untreated.

Overall Compliance Status: Complying

6. ANNEXURES

Sl. No	Name	Page No.
1.	Manufacturing Flow Chart	
2.	NOC from CGWA	
3.	Water Consent	
4.	Air Consent	
5.	Authorization for Hazardous Waste	
6.	Borewell Logbook	
7.	ETP Flow Logbook	


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7. Photographs of Unit-4 VRS foods on 13.06.2023



Photo 1: Equalization tank of ETP



Photo 2: Primary clarifier of ETP



Photo 3: Aeration tank of ETP



Photo 4: Secondary clarifier of ETP



Photo 5: Sludge drying bed



Photo 6: Sludge drying beds

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Photo 7: Flowmeter and OCEMS sensor at outlet

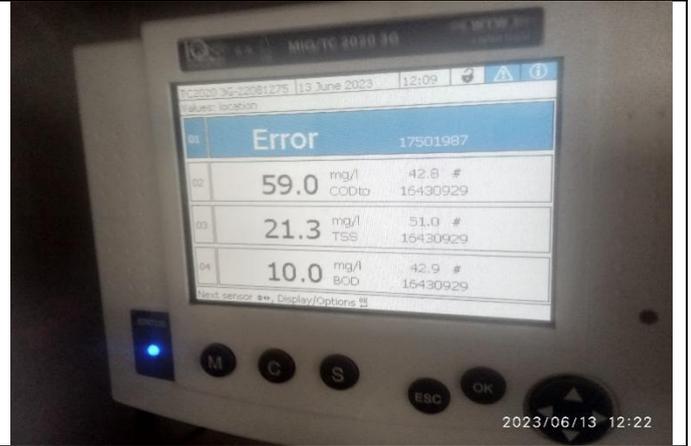


Photo 8: OCEMS display



Photo 9: Energy meter



Photo 10: ETP Laboratory



Photo 11: ETP sludge stored in open



Photo 12: Boiler area

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8. Photographs of Unit-3 VRS foods on 13.06.2023



Photo 1: Equalization tank of ETP



Photo 2: Secondary clarifier of ETP



Photo 3: Aeration tank of ETP



Photo 4: Sludge drying bed



Photo 5: Flowmeter at outlet



Photo 6: OCEMS sensor

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Photo 7: Borewell flowmeter



Photo 8: Common ETP Laboratory



Photo 9: Borewell of unit



Drain outside unit premises

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9. Photographs of local drain chambers outside unit



10. Photographs of hand pumps in Gulaothi where samples were collected

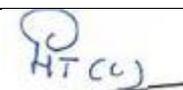
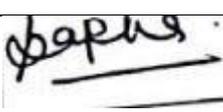
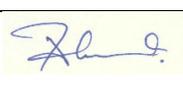


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Inspection team Members:

Name	Designation	Signature
Mrs. Reena Satavan	Additional Director & Scientist 'E', CPCB, Delhi	
Shri. Lalit Narayan	Nayab Tehsildar, Sadar- Bulandhshar	
Mrs. Sapna Shrivastava	Regional Officer, UPPCB, Bulandshahar	
Dr. Firoz Ahmad	Research Associate-III, CPCB, Delhi	



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VRS FOODS LIMITED

HACCP SYSTEM

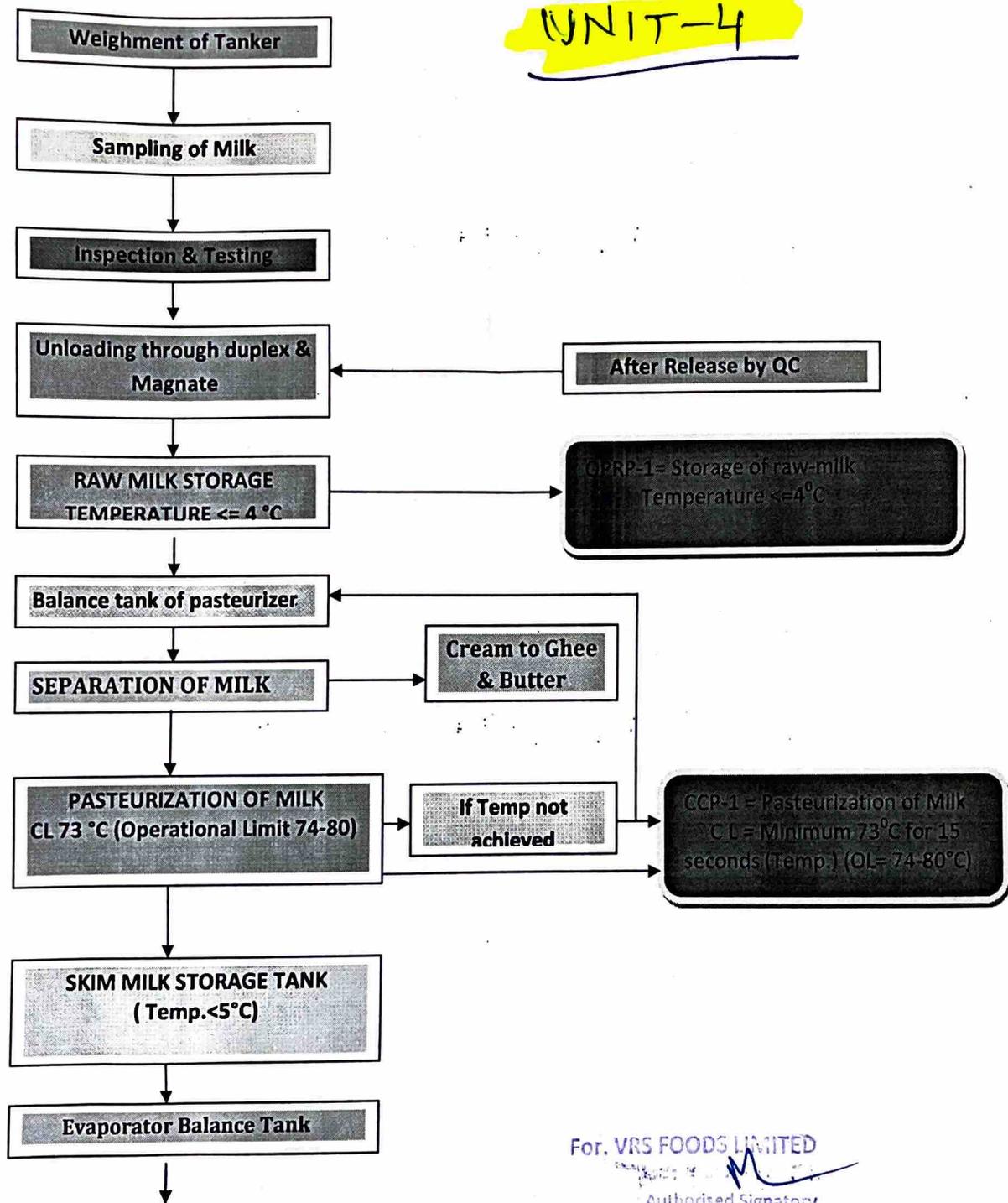
PROCESS FLOW CHART OF SMP

Annexure 'M'
VRS/G/SOP/MR/08

Issue No: 03

Page 1 of 2

UNIT-4



For, VRS FOODS LIMITED
Authorized Signatory

Issued By :	Approved By :	Revision No :	Date of Issue
MR	HACCP Team Leader	03	11/03/2022



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HACCP SYSTEM

PROCESS FLOW CHART OF SMP

Annexure 'M'
VRS/G/SOP/MR/08

Issue No: 03

Page 2 of 2

UNIT-4

Heat Treatment (CCP - 2)
 For Low heat SMP (CL 74°C, Operational Limit 76±1C° for 90 second)
 For Medium Heat SMP (CL 88°C, Operational Limit 90-95C° for 90 second)

CCP-2= Heat treatment in evaporator
 CL 74°C, Operational Limit 76±1C° for 90 second)
 CL 88°C, Operational Limit 90-95C° for 90 second) for Medium Heat

FILTRATION OF CONCENTRATE

SPRAY DRYING THROUGH ATOMIZER

COOLING

MAGNETIC SEPARATION

Sifting (OPRP-4- Intactness)

OPRP-4= Intactness of Shifter Sieve after every run
 CL= It should be Intact

Bagging

Packaging material

Weighing

Stitching

OPRP-5= Intactness of Needle
 CL= It should be Intact

Channelized through Metal Detector
 CCP-3= Metal Detection
 CL = Fe- 3.0 mm
 NFe- 3.5mm
 SS- 4.0mm

CCP-3= Metal Detection
 CL = Fe- 3.0 mm
 NFe- 3.5mm
 SS- 4.0mm

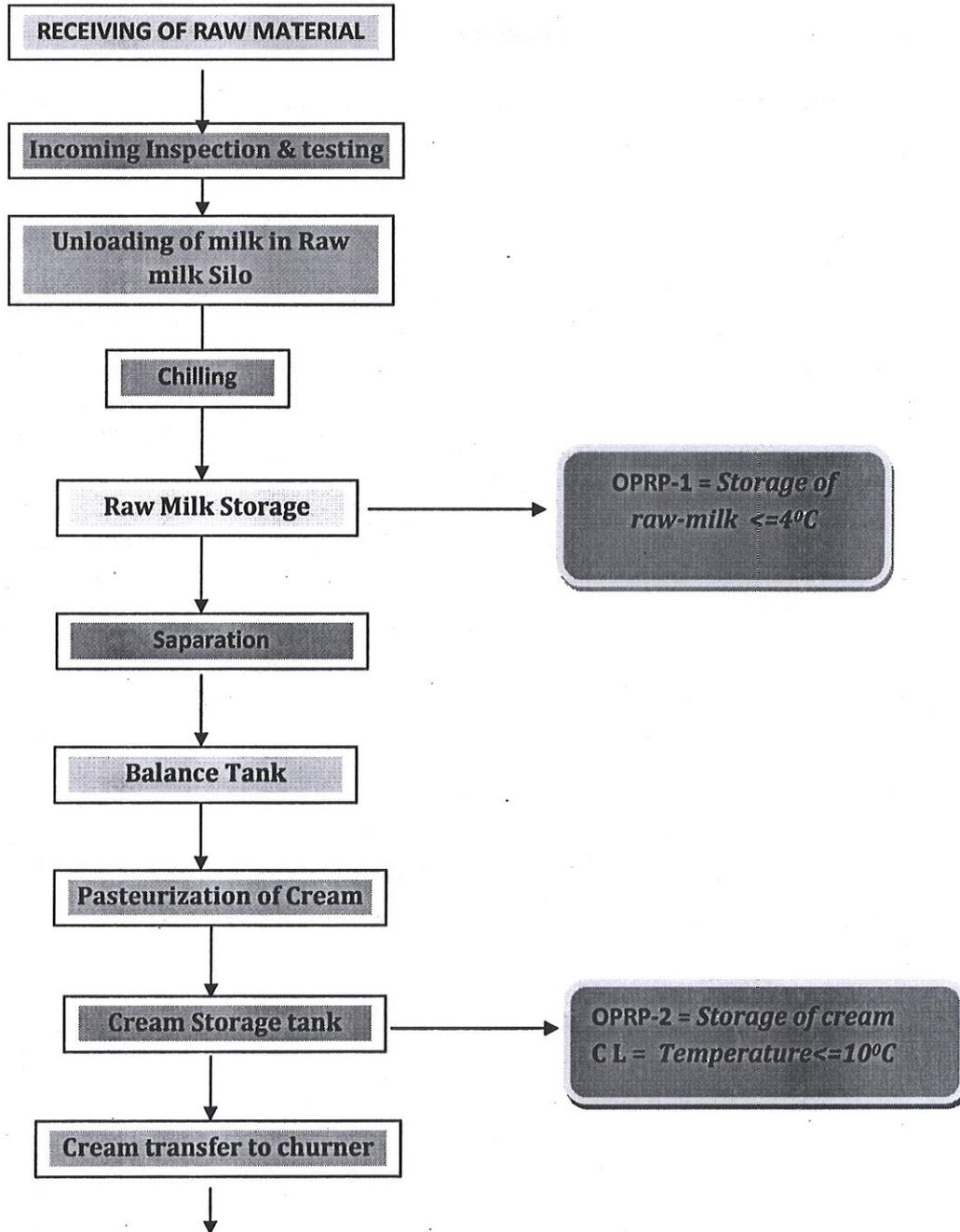
Storage

For. VRS FOODS LIMITED

Authorized Signatory

Issued By :	Approved By :	Revision No :	Date of Issue
MR	HACCP Team Leader	03	11/03/2022

	VRS FOODS LIMITED	Annexure 'M' VRS/G/SOP/MR/08
	HACCP SYSTEM	Issue No: 03
	PROCESS FLOW CHART OF GHEE	Page 1 of 3



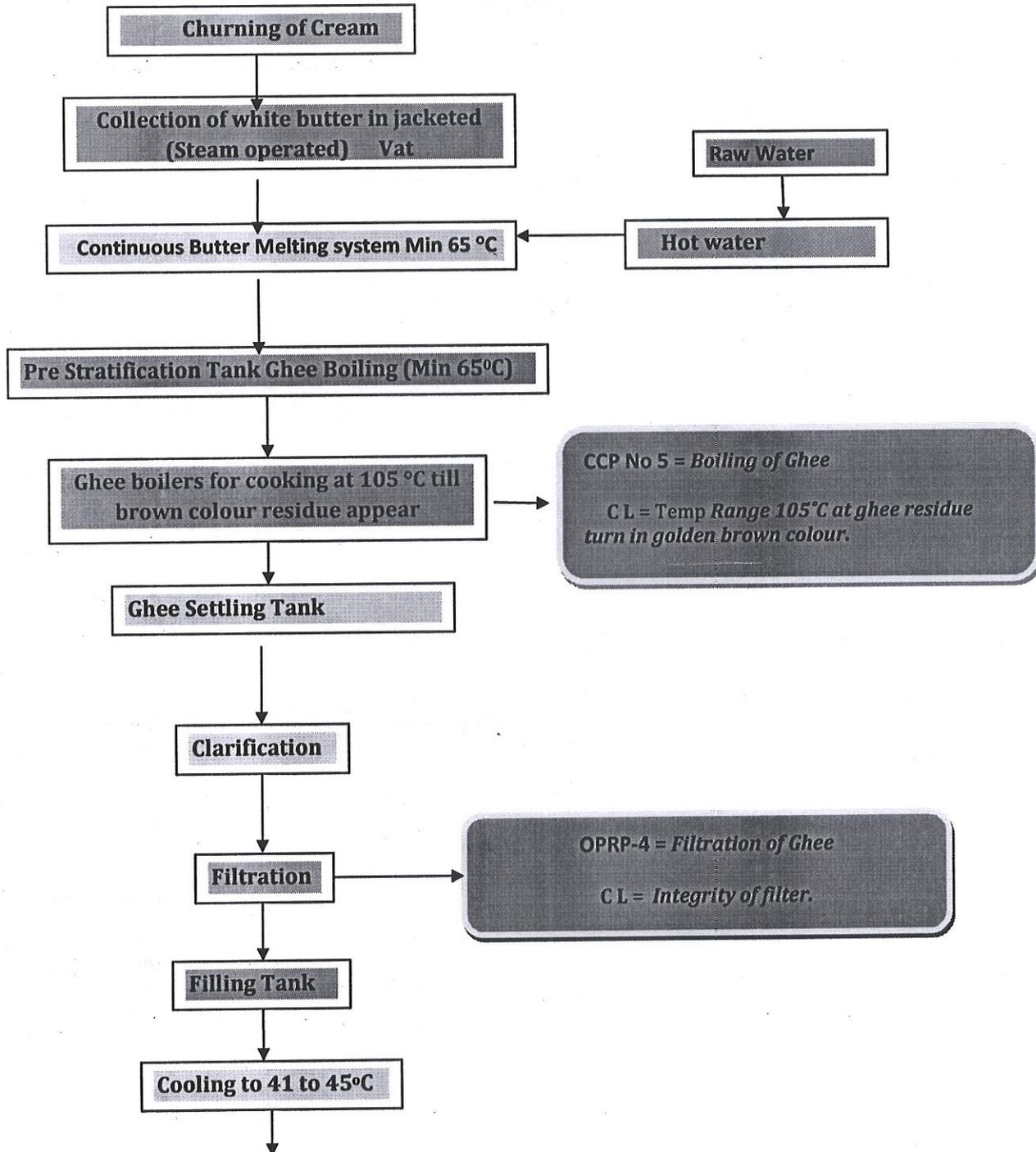
Issued By :	Approved By :	Revision No :	Date of Issue
		03	01/07/2022


VRS FOODS LIMITED
HACCP SYSTEM
PROCESS FLOW CHART OF GHEE

 Annexure 'M'
 VRS/G/SOP/MR/08

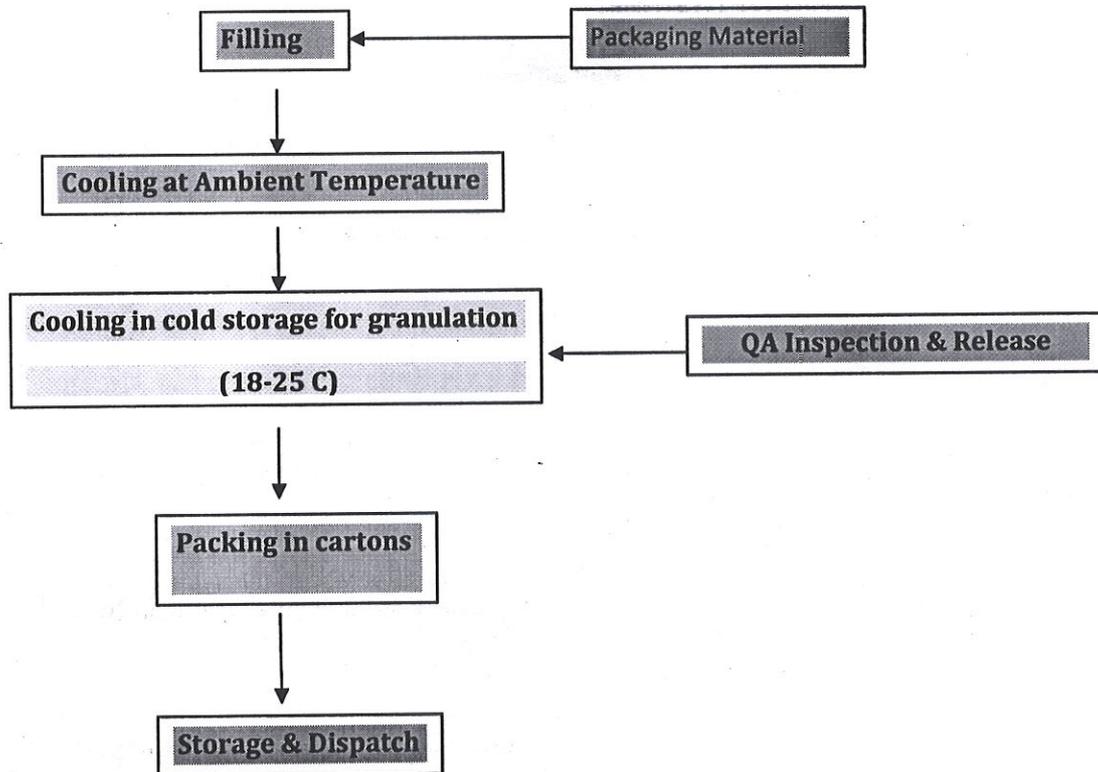
Issue No: 03

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Issued By :	Approved By :	Revision No :	Date of Issue
		03	01/07/2022

	VRS FOODS LIMITED	Annexure 'M' VRS/G/SOP/MR/08
	HACCP SYSTEM	Issue No: 03
	PROCESS FLOW CHART OF GHEE	Page 3 of 3



Issued By :	Approved By :	Revision No :	Date of Issue
		03	01/07/2022



Life Enriched

VRS FOODS LIMITED

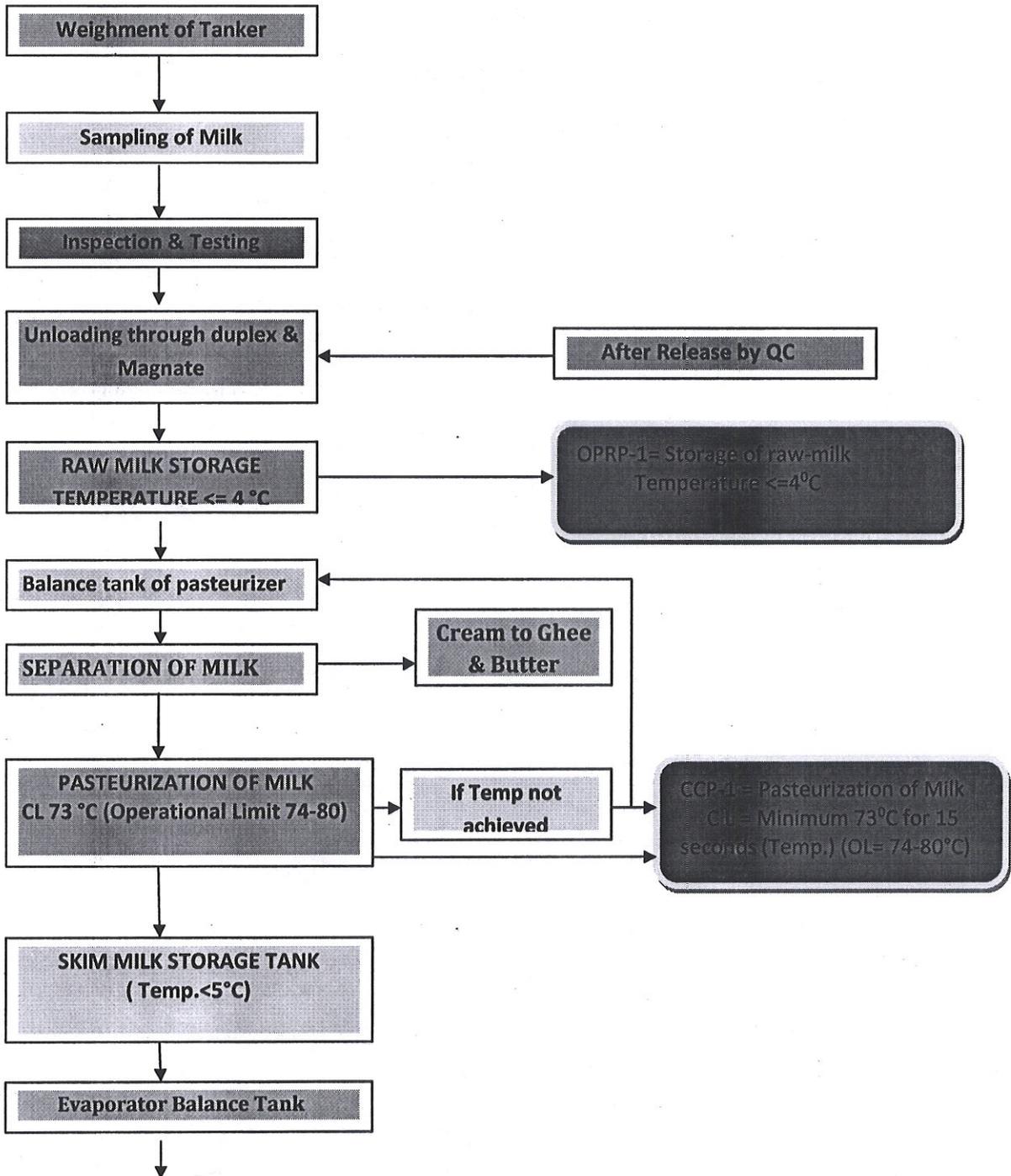
HACCP SYSTEM

PROCESS FLOW CHART OF SMP

Annexure 'M'
VRS/G/SOP/MR/08

Issue No: 03

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Issued By :	Approved By :	Revision No :	Date of Issue
MR	HACCP Team Leader	03	11/03/2022



Life Enriched

VRS FOODS LIMITED

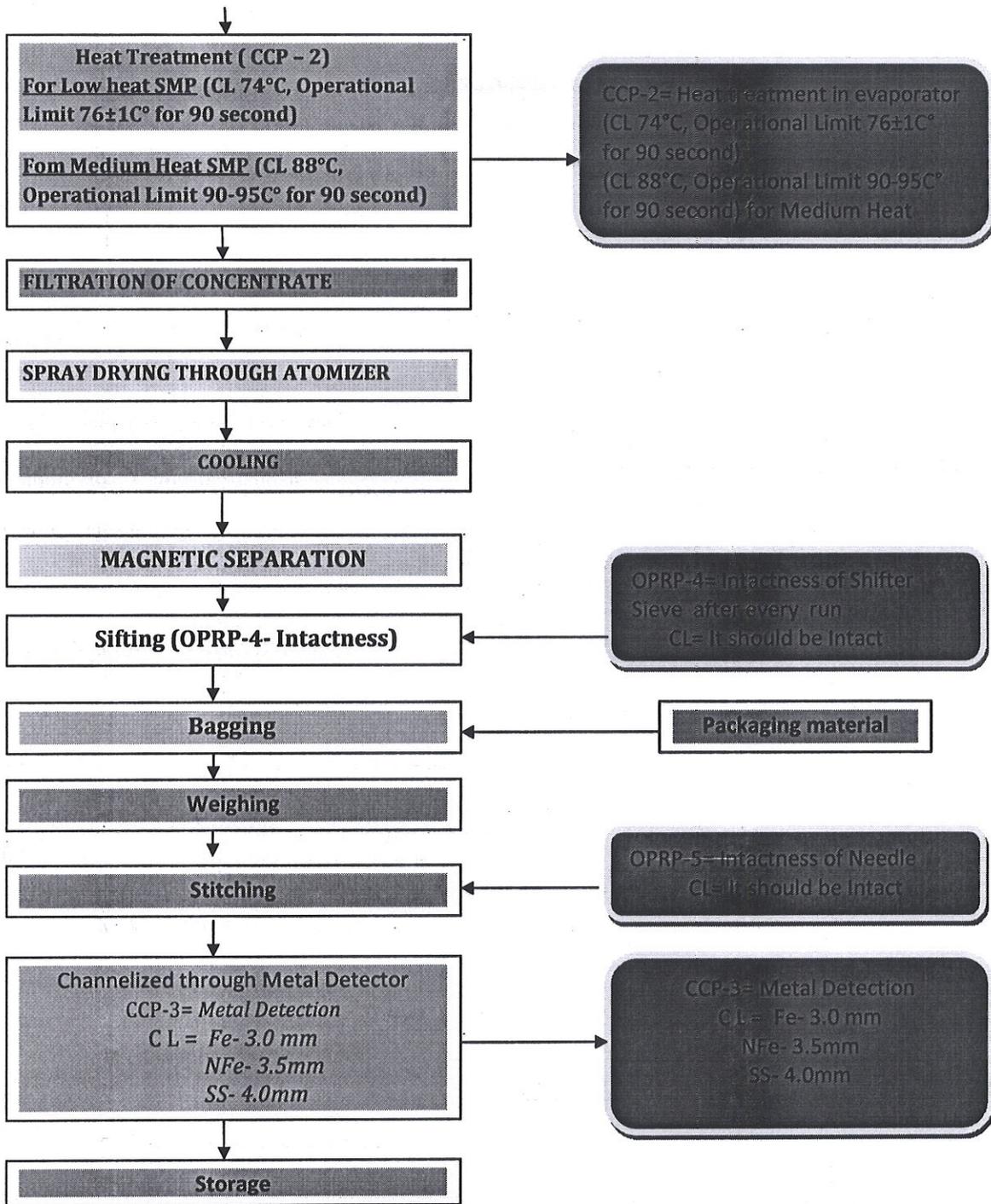
HACCP SYSTEM

PROCESS FLOW CHART OF SMP

Annexure 'M'
VRS/G/SOP/MR/08

Issue No: 03

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Issued By :	Approved By :	Revision No :	Date of Issue
MR	HACCP Team Leader	03	11/03/2022



75
GROUND WATER DEPARTMENT
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Unit-4



Form 8 (E)

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR
 SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/
 INFRASTRUCTURAL OR BULK USER OF GROUND WATER)
 VALID UP TO : 18/07/2023**

Registration No.: 202108000251

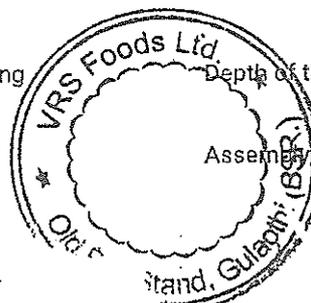
Name of the Owner	RAJENDRA SHARMA		
Address of the Applicant	Old Bus stand, Gulaothi Bulandshahar	Application Form Serial No.	BLND0821RIN0060
Date of Submission	07/08/2021	Specimen Signature	
Company Name	VRS FOOD LIMITED	Company Address	NEAR OLD BUS STAND, GULAOTHI, BULANDSHAHR

Location Particulars

District	Bulandshahr	Block	GULAVATI
Plot No./Khasra No.	NEAR OLD BUS STAND, GULAOTHI, BSR	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/03/1996		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			



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Type of Pump Used	Submersible	H.P. of the Pump	10.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	25.00
Date of Energization (In Case of Electric Pump)		15/03/1996	
Maximum Allowable Rate of Withdrawal (m3/hr.):	25.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:			90000
Reason for renewal of N.O.C.	Hold due to NGT order		
एन.ओ.सी. के नवीनीकरण का कारण			

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
 - (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
 - (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
 - (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
 - (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
 - (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
 - (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
 - (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
 - (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
 - (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal	No. of Piezometers	Monitoring Mechanism
------	------------------------------------	--------------------	----------------------

applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.

- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This certificate is electronically generated and does not require digital signature





UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Dated : 03/01/2022

Ref No. -
 144545/UPPCB/Bulandshahar(UPPCBRO)/CTO/
 water/BULAND SHAHAR/2021

To ,

Shri RAJENDRA SHARMA
 M/s VRS FOOD LTD UNIT 4
 OLD BUS STAND GULAOTHI,BULAND SHAHAR,
 BULAND SHAHAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
 (as amended) for discharge of effluent to M/s. VRS FOOD LTD UNIT 4

Reference Application No :14372658

Dated :03/01/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. VRS FOOD LTD UNIT 4 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Digitally signed by RAM KUMAR
 SINGH
 Date: 2022.01.03 11:24:07 +05'30'

Chief Environment Officer,

Circle-4

Enclosed : As above
 (condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Bulandshahar

RAM KUMAR
 SINGH

Digitally signed by RAM KUMAR
 SINGH
 Date: 2022.01.03 11:24:17 +05'30'

Chief Environment Officer,

Circle-4



U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.VRS FOOD LTD UNIT 4 vide

Consent Order No. 14372658/ Water

Dated : 03/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Milk Processing Capacity- 400 KLD (SMP, Ghee, Butter, Loose Milk and Cream).
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Industrial	Drain	ETP
2	Domestic	Septic Tank/Soak Pit	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

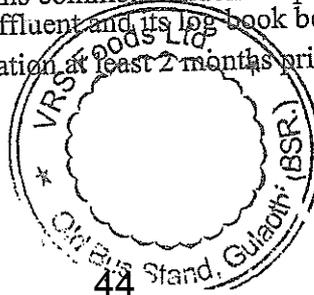
Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	6.0 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	600 KLD
2	Total Suspended Solids	100 mg/L
3	Oil & Grease	10 mg/L
4	BOD	30 mg/L
5	COD	250 mg/L

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:



1. The CTO is issued to M/s VRS FOOD LTD UNIT-4, OLD BUS STAND GULAOTHI, BULANSHAHAR for the production of Milk Processing Capacity- 400 KLD (SMP, Ghee, Butter, Loose Milk and Cream).
2. Industry shall comply the various condition NOC of SGWA.
3. The solid waste generated from the industry should be disposed in such a manner that it does not pollute groundwater, river or any other surface water body source.
4. The industry shall construct a RCC tank that can store the treated effluent generated over a period of 15 days.
5. The industry will have to ensure permission from the SGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
6. The unit shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as Boiler/Furnace/Heaters/D.G. sets in accordance with section 25/26 of Water Act 1974 & section 21/22 of Air Act 1981 (as amended respectively)
7. Industry shall submit Environmental Statement in prescribed format in Form V of rule 14 of E.P. Rules 1986.
8. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
9. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Industry shall installed separate energy meter with ETP and maintain a log book regarding daily power consumption within 03 Month.
11. Industry shall submit the adequacy report of existing ETP from competent agency within 03 Month.
12. Industry shall submit the adequacy report of land used for irrigation purpose at discharge utilization on full capacity of the plant.
13. Industry shall submit a calibration certificate of online monitoring system within 01 Month.
14. Industry shall submit the ground water quality analysis report of the land on which treated effluent is being used.
15. Industry shall not discharged any effluent through any conveyance line whether it is open or under ground in the drain.
16. Industry shall installed calibrated water meter at installed tube wells at appropriate place with the consultation of UPPCB and comply the conditions imposed by SGWA.
17. Industry shall install adequate measuring device of the effluent after treatment an a record shall be maintain for daily discharge with respect to daily milk process. Industry shall not discharge any kind of effluent through any bypass line outside the premise, rather the total effluent from different sections shall be brought to the ETP for the treatment as per norm.
18. Industry shall comply the provision of extended producer responsibility as per PWM Rule, 2016.
19. Industry shall submit the effluent quality analysis report at every quarter done by competent approved laboratory.
20. The industry shall operate and maintain Online Continuous Effluent Quality Monitoring System effectively and data shall be transmitted to CPCB and UPPCB server.
21. Industry shall submit the compliance report at every quarter regarding the conditions.
22. Industry shall ensure to develop Miyawaki forest so that treated water may be used for irrigation as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change. For compliance of this condition Bank guarantee of Rs. 2.0 lac shall be deposited within a months time along with the proposed plantation.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
 Digitally signed by RAM KUMAR SINGH
 RAM KUMAR SINGH
 Date: 2022.01.03 11:24:36 +05'30'
 Chief Environment Officer,
 Circle-4



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Dated : 03/01/2022

Ref No. -
 144546/UPPCB/Bulandshahar(UPPCBRO)/CTO/air/BULAND
 SHAHAR/2021

To ,

Shri RAJENDRA SHARMA
 M/s VRS FOOD LTD UNIT 4
 OLD BUS STAND GULAOTHI,BULAND SHAHAR,
 BULAND SHAHAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
 to M/s. VRS FOOD LTD UNIT 4

Dated : 03/01/2022

Reference Application No. 14372679

1. With reference to the application for consent for emission of air pollutants from the plant of M/s VRS FOOD LTD UNIT 4. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
 This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
 RAM KUMAR SINGH SINGH
 Chief Environment Officer,
 Circle-4
Digitally signed by RAM KUMAR SINGH SINGH
 Date: 2022.01.03 11:25:05 +05'30'

Enclosed : As above
 (condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Bulandshahar

RAM KUMAR SINGH SINGH
 Chief Environment Officer,
 Circle-4
Digitally signed by RAM KUMAR SINGH SINGH
 Date: 2022.01.03 11:25:20 +05'3



U.P. Pollution Control Board

Dated : 03/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Milk Processing Capacity- 400 KLD (SMP, Ghee, Butter, Loose Milk and Cream).
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler- 10.0 TPH, 8.0 TPH and 6.0 TPH	Rice Husk	1	Particulate Matter	35.0 Meter
2	D.G. Set- 625 KVA	Diesel	2	Sulphur Dioxide	As per norms.
3	D.G. Set-500 KVA	Diesel	3	Sulphur Dioxide	As per norms.
4	D.G. Set- 380 KVA	Diesel	4	Sulphur Dioxide	As per norms.
5	Thermopack 15 Lakh KCAL	steam coal	5	Particulate Matter	35.0 Meter

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per norms.
2	2	Sulphur Dioxide	As per norms.
3	3	Sulphur Dioxide	As per norms.
4	4	Sulphur Dioxide	As per norms.
5	5	Particulate Matter	As per norms.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.



Specific Conditions:

1. The CTO is issued to M/s VRS FOOD LTD UNIT-4, OLD BUS STAND GULAOTHI, BULANDSHAHAR for the production of Milk Processing Capacity- 400 KLD (SMP, Ghee, Butter, Loose Milk and Cream).
2. The APCS for controlling emissions shall be properly maintained and continuously operated. The stack should be as per norms and regular monitoring of stack and ambient air should be done by the laboratory recognized under E (P) Act 1986 and report be sent to the Board at every quarter.
3. The industry shall be operated in such a way that there is no harm to the nearby environment.
4. If any closure direction is issued against the industry, by CPCB/UPPCB the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.
5. The directions issued by the Hon'ble NGT / Court / CPCB / UPPCB shall be completely complied.
6. A thick green belt of trees of suitable species able to attain 8-10 metre height on maturity shall be developed in multi lineate staggered manner on a minimum 33% of the land on which the industry is established, as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated.16.02.2018 in this regard and available at URL <http://www.uppcb.com/pdf/Green-belt-Guide-160218.pdf>.
7. Regular water shower shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.
8. The industry shall comply with the order passed by Hon'ble Supreme Court in writ petition (civil No.13029/1985, MC Mehta v/s Union of India and others regarding use of Pet Coke and Furnace oil as a fuel.
9. The industry shall use a minimum 20% Bio-fuel/bio-briquette as fuel in the Furnace depending upon its availability/necessity.
10. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
11. Industry shall submit Environmental Statement in prescribed format in Form V of rule 14 of E.P. Rules 1986.
12. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
13. Industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
14. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. The unit shall submit the audited balance sheet for the current year.
16. Industry shall ensure safe disposal of boiler ash and submit the method of disposal adopted within 01 Month.
17. Industry shall maintain the ambient air and noise quality in the premise, so that it could not affect the health of workers and outside premise environment.
18. Industry shall installed Continuous emission quality monitoring system with the stack and same shall be linked with the server of CPCB and SPCB.
19. Industry shall ensure to develop Miyawaki forest so that treated water may be used for irrigation as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change. For compliance of this condition Bank guarantee of Rs. 2.0 lac shall be deposited within a months time along with the proposed plantation.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
 Digitally signed by RAM KUMAR SINGH
 RAM KUMAR SINGH
 Date: 2022.01.03 11:25:38 +05'30'
 Chief Environment Officer,
 Circle-4





UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13881/UPPCB/Bulandshahar(UPPCBRO)/HWM/BULAND SHAHAR/2021

Dated :31/03/2021

To,

M/s VRS FOOD LTD UNIT 4
 OLD BUS STAND GULAOTHI BULAND SHAHAR,
 Tehsil :Bulandshahr
 District :BULAND SHAHAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13881 and 31/03/2021 .
2. Reference of application (No. and date) 11216332 and 16/02/2021 .
3. Mr RAJENDRA SHARMA of M/s VRS FOOD LTD UNIT 4 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at OLD BUS STAND GULAOTHI BULAND SHAHAR, .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Sludge from waste water treatment- (Category-5.2)	TSDF	3.5 T/Annum

1. The authorization shall be valid for a period of 30/03/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
2. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
3. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
4. An application for the renewal of an authorization shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Trans boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorisation shall not be allowed to operate.
5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
6. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive, and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

7. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization issued under the Rule – of Hazardous and Other Wastes (Management & Trans boundary Movement) Rules, 2016
8. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
9. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
10. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
11. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
12. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
13. You shall become the member of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil & Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. Permitted by U.P.P.C.B.), and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only. or the hazardous waste (Lead Dross) through open hearth furnace may be sent to recycler facilities duly authorized by CPCB. The proof/document shall be submitted having three months. Lead slag shall not be generated in this unit.
14. You are required to store the hazardous waste safely and send it to TSDF/incinerator within Ninety days/Six months of its generation.
15. If any Prohibit /Adverse order is passed by Hon'ble National Green Tribunal the authorization shall automatically stand cancelled.

(Authorized Signatory)

Ram Kumar Singh Digitally signed by Ram Kumar Singh
Date: 2021.04.01 11:06:23 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Regional Office, U.P. Pollution control Board, Bulandshahr for information and necessary action .

Ram Kumar Singh Digitally signed by Ram Kumar Singh
Date: 2021.04.01 11:06:13 +05'30'
CEO/EE, I/C Circle _____



उत्तर प्रदेश UTTAR PRADESH

EY 382870

AGREEMENT *Renewal*

THIS AGREEMENT made on this 25 Day January 2020 between M/s VRS Foods Ltd., a Company incorporated under Companies Act 1956, having its registered office at D-55, Terminal Floor, East of Kailash, New Delhi-110065 and its Plant located at Unit-1, Old Bus stand, Gurgaon, Distt- Bulandshahr (U.P), Unit-2, Old Bus stand, Gurgaon, Distt- Bulandshahr (U.P), Unit-3, Site-1, Industrial Area, Sahibabad, Distt. Ghaziabad (U.P), Unit-4, B-33, Site-1, Industrial Area, Sahibabad, Distt. Ghaziabad (U.P), Unit-5, C-5 & C-6, UPSIDC, Industrial Area, Sonbhadra, Distt. Hardoi (U.P) and ABC-2, Malanpur Industrial Area (Ghirongh) Malanpur, Distt. Bijnor (U.P) 477116 (hereinafter called as "FIRST PART" which expression shall, unless the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part

AND

M/s Bharat Oil and Waste Management Ltd (BOWML), a Company registered under the Companies Act 2013 having its registered office and corporate head office at H, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Champi, Distt. UP-209103, duly authorized by the Uttar Pradesh Pollution Control Board and having its facility at Mauza Mukampur, Roerkee-Laksar Road, Roerkee-247664, (Uttarakhand) and authorized by the DTP, Dehradun to treat store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (Pvt) partnership concern registered under the Partnership Act with its registered office at 30, Bahadur Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTS at 1-15, Site IV, Nambal Industrial Area, Ghaziabad, (UP), duly authorized by the UP PCB, (under the Environment Protection Act 1986) to shift the 'Act' and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and for the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, registered at



For Bharat Oil & Waste Management Ltd.

Biranghani
Director

its Director/Partner, as the case may be (hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is engaged in Manufacturing of Milk Products and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

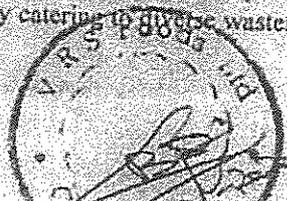
AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at Unit-1, Old Bus stand, Gulaothi, Distt- Bulandshahar (U.P), Unit-2, Old Bus stand, Gulaothi, Distt- Bulandshahar (U.P), Unit-3, B-56, Site-4, Industrial Area, Sahibabad, Distt. Ghaziabad (U.P), Unit-4, B-33, Site-4, Industrial Area, Sahibabad, Distt. Ghaziabad (U.P), Unit-5, C-5 & C-6, UPSIDC, Industrial Area Sandila, Distt. Hardoi (U.P) and ABC-2, Malanpur Industrial Area (Ghirongi) Malanpur, Distt- Bhind (M.P)-477116 is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

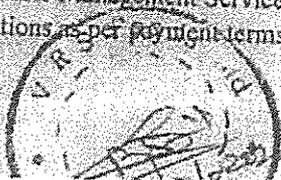
1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.
2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.
3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.
4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.
5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to these wastes. SECOND PART shall follow Ministry of



For Bharat Oil & Waste Management Ltd.

Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.
7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.
8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.
9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART.
10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.
11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.
12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.
14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.



For Bharat Oil & Waste Management Ltd.

15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.
16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of One (1) MT.
17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.
18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.
- IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:**
19. This Agreement is valid for a period of five (5) years from date of signing this agreement.
20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.
21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs, Power Tariff, change in Disposal



For Bharat Oil & Waste Management Ltd.

Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.
25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or natural calamities.
27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.
28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.
31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Waste is an independent contract and it does not come

For Bharat Oil & Waste Management Ltd.

within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.
36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.
37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UEPCB approval No. Dated.....valid till.....(copy attached), and has valid unexpired Consent to Operate under Air/Water Act No. Dated.....valid till.....(copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.



[Handwritten signature]

This Agreement is signed on this 25th of January 2020 at New Delhi.

For Bharat Oil & Waste Management Ltd.

[Handwritten signature]

Director

For "M/s VRS Foods Ltd."

By its authorized signatory

(Name) _____

Designation: -
(First Part)

Witnesses:

1. CHAMBERLAIN
(Name & Address)

VRS Foods Ltd
Gulabpuri, Delhi

2. RAJ Bhatnagar
(Name & Address) VRS Foods Ltd
Gulabpuri

For Bharat Oil & Waste Management Ltd./
Bharat Oil Company (I) Regd.

For Bharat Oil & Waste Management Ltd.
By its authorized signatory

Naresh Manglani
Director

(Naresh Manglani)/BTF Manglani

Director/Partner
(Second Part)

1. Y. S. S.
(Name & Address)

2. _____
(Name & Address)

Contact Number & Mail id for future prospects:

FIRST PART CONTACTS (Please fill before sending)

Mob. No. :- 8400700376
Name :- Mr. Bhupendra Singh
Mail Id :- bhupendra.singh@parasdairy.com
PAN :- AACCV4731A
GSTIN :- 09AACCV4731A1ZN

SECOND PART CONTACTS

sales@bharatoil.com
sourabh@bharatoil.com
Sourabh Srivastava
Mo. No- 08874207653



ANNEXURE

Waste Management & Handling Service Charge

This annexure is in conjunction with agreement signed between M/s VRS Foods Ltd. and Bharat Oil & Waste Management Ltd on date 25/January 2020.

First part WILL NOT PAY ANY AMOUNT to second part TOWARDS Non-Refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per without any extra charges.

USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category - A: shall be paid by Second Part

NO.	Type of Hazardous Wastes	Quantity /Annum	Second Part Rates
1.	Used Oil/ Waste Oil		Rs.2500/- (Two Thousand and Five Hundred only) per drum
2.	Empty Container 200-220 Liters		Rs. 250.00 per barrel (Rupees Two Hundred and Fifty only)
3.	Jumbo Batteries		Rs. 5.00 per Kgs. (Rupees Five per kg only)

- a) Used Oil waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water & sludge. SECOND PART will only pay for fully filled drums of 220 liters capacity. Part filled drums with quantity less than 220 liters will be free of charge. Note: Rate will be changeable according to market value.
- b) Quoted rates are inclusive of GST, with container.

USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category -B: shall be paid by FIRST PART:

Category - B: -Hazardous Waste:- Collection, Treatment, Storage and Disposal

(LANDFILL /INCINERATION Charge)

Sr. No.	Type Hazardous Waste	Approx. Generation Frequency/ Annum	SECOND PART Rates in Rs. per Unit
1.	ETP Sludge	5 MT	Rs. 3.00 per Kg (Rupees Three per kg only)
2.	Spent Ash		Rs. 3.00 per Kg (Rupees Three per kg only)
3.	Air/Oil Filters (Incinerable)	5 Piece	Rs. 45.00 per Piece (Rupees Forty Five per piece only)
4.	Hazardous waste material like, Cotton Waste, plastic Waste, Poly bags, Oil Soaked cotton, paper waste, rubber Foot	150 KG	Rs. 18.00 per Kg (Rupees Eighteen per kg only)

For Bharat Oil & Waste Management Ltd.

	waste, Hand gloves, Carton waste, Waste Grease, oily sludge, etc (Incinerable)		
5.	E-Waste (CFL/Tube lights, Chokes, Capacitors, wires, Printers, Cartage, Mouse, Key board, CPU, Chargers, Monitor etc.)	150 KG	Rs.22.00 per kg (Rupees Twenty Two Per kg Only)

- Above rates are exclusive of all taxes;

Transport Charges:

Sr. No.	Type of Hazardous Waste	Approx. Generation Frequency/annum	SECOND PART Rates in Rs. per Unit
1.	Category-(A&B)	MT	As per Actual.

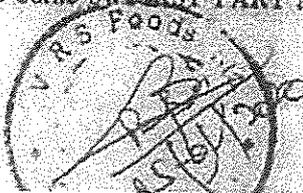
- Vehicle availability only for 3 hours. If it exceeds more than 3 hours, charges for full day (above) will be charged.
 - First part can also send wastes at Second Part's Plant.
 - First Part should send or dispose Hazardous Waste for minimum 4 times in a year so that its membership can be renewed by SECOND PART.
- Transport: - You can also send wastes directly to our Kanpur Plant.

TERMS & CONDITIONS:

a) Additional MoEF Post-Closure Monitoring / Escrow Fund Charge

A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post-closure period of TSDF. This is required by MoEF, Government of India and is applicable to all landfill waste (SLF).

- b) A minimum billing of Rs. 4000/- (Rs. Four Thousand only) plus taxes or as per stipulated rates will be applicable even if there is no waste lifted to be disposed in a quarter is payable by FIRST PART to the SECOND PART until the termination of this agreement/ Annexure.
- c) GST or other taxes as applicable by GOI shall be paid by FIRST PART.
- d) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover.
- e) FIRST PART shall deliver their waste at SECOND PART plant Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehnt, UP-209101 at its own cost. If SECOND PART lifts this material transportation cost shall be borne by FIRST PART as quoted below. Loading is in scope of FIRST PART.



For Bharat Oil & Waste Management Ltd.

Director

- f) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.
- g) The above transportation cost is for material of upto 1.1 MT/m³ density. If density is lower than 1.1 MT/m³, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.
- b) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.
- i) A maximum of 2 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART.
- j) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.
- k) For Category (B) FIRST PART shall pay to SECOND PART within a week of receipt of SECOND PART Invoice, Payment by cheque/Demand Draft/ NEFT.
- l) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART has to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.
- m) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.
- n) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoEF Approved Laboratory Test Reports of each waste type.
- o) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.
- p) If FIRST PART sends waste / goods which are as agreed upon yet not matching within $\pm 10\%$ the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoEF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PART shall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For "M/s VRS Foods Ltd."

(FIRST PART)

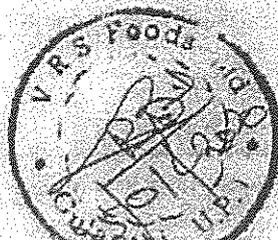
For Bharat Oil & Waste Management Limited/

Bharat Oil Company (India) Regd.

For Bharat Oil & Waste Management Ltd.

(SECOND PART)

Director





BHARAT OIL & WASTE MANAGEMENT LTD. (BOWML)

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

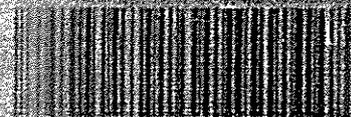
Environment/Used Waste Oil Refining, Common Hazardous, Municipal, Plastic & E-Waste Management Facilities,
Wholesale of Lubricating Oils, Laboratory Testing (Air, Soil, Water, Material),
Enterprise Waste Tracking & Management Software (WTS®)

MEMBERSHIP CERTIFICATE

M / s. VRS Foods Ltd

Plot No. C-5 & C-6, UPSIDC, Industrial Area Sandila Hardoi-241127, UP

is a registered member of our facility



BOWML/K/1624/15

Plot No. 672,706 Cha VIII, Kumbhi, Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

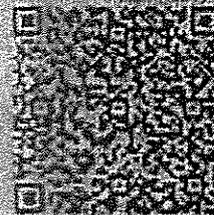
Member # : BOWML/K/1624/15

Expiry Date : December 31, 2023

One may verify 'active' membership by calling

Bharat Oil & Waste Management Ltd. at

011-4100 0710, 2981 6466 or Email: sales@bharatoil.com



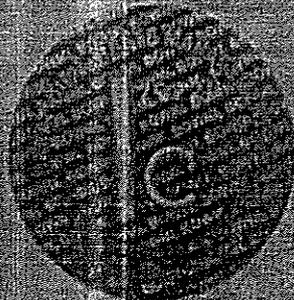
Scan & Verify

Bharat Oil & Waste Management Ltd.

For Bharat Oil & Waste Management Ltd.

Digitaly Signed By: Pradyumn Prasad
Date: 2023-02-09 11:59:18
IP: 172.16.1.100:815
E-Mail: sales@bharatoil.com
Click here to verify

Authorized Signatory



Digitaly Signed By: Sunder K Kulkarni
Date: 2023-02-09 12:43:02
IP: 103.178.143
E-Mail: sales@bharatoil.com
Click here to verify

Authorized Signatory

VRS Foods Ltd. Plant Details are :-

Registered Office - D-55, Ground Floor, East of Kailash, New Delhi-110065,

Unit- 1 Near Old Bus Stand, Gulaothi, Distt. Bulandsahar (U.P.),

Unit- 2 Near Old Bus Stand, Gulaothi, Distt. Bulandsahar (U.P.),

Unit - 3 B-56, Site IV, Industrial Area, Sahibabad, Distt. Ghaziabad (U.P.),

Unit - 4 B-33, Site IV, Industrial Area, Sahibabad, Distt. Ghaziabad (U.P.),

Unit - 5 ABC - 2, Malanpur Industrial Area, (Ghirongi) Malanpur, Distt. Bhind

- 477116, (M.P.)



E-WASTE MANIFEST

S.No.: 5374

1 Occupier's Name & Mailing Address (including Phone No. and email)	VRS Tools Ltd U-4 Old bus stand Gidhauri Bulandshahr U.P.
2 Sender's Authorization No. If applicable	
3 Manifest Document No.	Challan No. 3000072322 Date - 30-6-22
4 Transporter's Name & Address (including Phone No. and email)	Bowml
5 Type of Vehicle	(Truck / Container / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP 145 T 9004
Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) RE E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad Tel: 0120-4167924, E-mail: sales@bharatoli.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK Tel: 08874207664, E-mail: sales@bharatoli.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel: 0512-2285295, E-mail: sales@bharatoli.com
9 Receiver's Authorization No. If applicable	(I) G-132/Haz Order-30/13 (II) UEPPCB/HO/Haz-B-06/11/290 (III) 93/C-2/Haz/657/13



10 Description of E-Waste	Code	Desc	Qty.	Code	Desc	Qty.	Code	Desc	Qty.
	BOCCB	Key board	1 kg						
		Mouse							

11 Name and Stamp of Sender (Manufacturer or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler)

Signature: [Signature]

Month: 06, Day: 30, Year: 2022

12 Transporter Acknowledgement of Receipt of E-Waste

Name & Stamp: [Signature]

Signature: [Signature]

Month: 06, Day: 30, Year: 2022

13 Receiver (Collection Centre or Refurbisher or Dismantler or Recycler) Certificate for Receipt of E-Waste (* As Applicable)

Name & Stamp: [Signature]

Signature: Rambabu

Month: 06, Day: 30, Year: 2022

E-WASTE TYPE	CODE	E-WASTE TYPE	CODE	E-WASTE TYPE	CODE	E-WASTE TYPE	CODE
CPU: Mainframes, Minicomputers	IEW1	Telephones	IEW12	UPS, Inverter, Power Strips	BOCI7	Fluorescent and other Mercury containing lamps	CEEW1
PC: CPU with Monitor & Keyboard, Mouse	IEW2	Pay telephones	IEW13	Printer	BOCI8		
Laptop	IEW3	Cordless telephones	IEW14	Misc IT	BOCI9		
Notebook	IEW4	Cellular telephones	IEW15				
Tablets	IEW5	Answering systems	IEW16	Consumer electrical and electronics:	CEEW1	300/BOWML Codes:	BOCCI
Printers including cartridges	IEW6	Cathode Ray Terminals (CRT)	BOCI1	Television sets (including sets based on Liquid Crystal Display and Light Emitting Diode technology)	CEEW2	Copper Wire	BOCCI
Copying equipment	IEW7	Flat Panel Displays	BOCI2	Refrigerator	CEEW3	Dry Cell Battery	BOCCI
Electrical and electronic typewriters	IEW8	Keyboards, Mouse	BOCI3	Washing Machine	CEEW4	Lead Acid Battery, UPS Battery	BOCCI
User terminals and systems	IEW9	Modem, Hub, Switch	BOCI4	Air conditioners excluding centralised air conditioning		Motors	BOCCI
Facsimile	IEW10	Mother Board	BOCI5			Transformers, CVT	BOCCI
Telex	IEW11	Memory Modules-SIMM/DIMM	BOCI6			Speakers	BOCCI
		Flash Drives, Disk Drive				AUDIO/VIDEO SYSTEMS	BOCCI
						Misc Non-IT	BOCCI

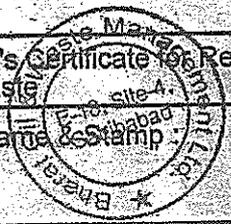
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.:

63412

1 Occupier's Name & Mailing Address (including Phone No. and email)	VRS Foods Ltd. U-12 Old Bus Stand - Panchkula
2 Sender's Authorization No.	
3 Manifest Document No.	Challan no 3000072223. Date - 30-6-22
4 Transporter's Name & Address (including Phone No. and email)	BOWML
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	Bowml
7 Vehicle Registration No.	UP 14 JT 9004
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD E-18, Site-IV, Sahibabad Industrial Area Ghaziabad, UP-201010 Tel.: 0120-4167 e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee-247664 UK, Tel.: 08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel.: 0512-2285296 e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad(UPPCBRO)/WM/GHAZIABAD/2018 Valid upto: 03/05/2023
(II) UEPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(II) 1403/UPPCB/KanpurDehat(UPPCBRO)/WM/KANPUR.DEHAT/2018 Valid upto:30/04/2023
10 Waste Description	ETA Sludge & Used oil.
11 Total Quantity No. of Containers	3.5 MT Sludge or MT 15 kg. Used oil.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road
Typed Name & Stamp	Signature:
	Month Day Year 06 30 2022
15 Transporter Acknowledgement of Receipt of Waste	Month Day Year 06 30 2022
Typed Name & Stamp	Signature:
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month Day Year
Typed Name & Stamp	Signature: RAMBABU





FORM 1

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

M/s VRS Food Ltd Unit-4
Old Bus Stand, Gulaothi
Bulandshahr, U.P.

Take this notice that it is intended to have analyzed the samples of Effluent.....

Treatment Plant (ETP)..... which has been taken today, the 13th.....

day of June.....2023 from M/S VRS Food Ltd, Unit-4.....

Old Bus Stand, Gulaothi, U.P......

(Name and designation of the person who takes the sample).

1. Mrs. Reena Satavan, S.E, CPCB
2. Mr. Lalit Narayan, Tehsildar, Gulaothi (Sadar-Bulandshahr)
3. Mrs. Sapna Shrivastava, R.O., UPPCB, Bulandshahr

Locations of the place where the sample were taken.

1. ETP of the unit
2. Bore well of the unit.

(Duplicate sample for VRS FOODS LIMITED)

(SEAL)

Authorized Signatory

Reena Kumari
 Head (Operation)

DATE 13/06/23

Signature:

Name: Mrs. Reena Satavan

Designation: S.E, CPCB.



Life Enriched

VRS FOODS LIMITED

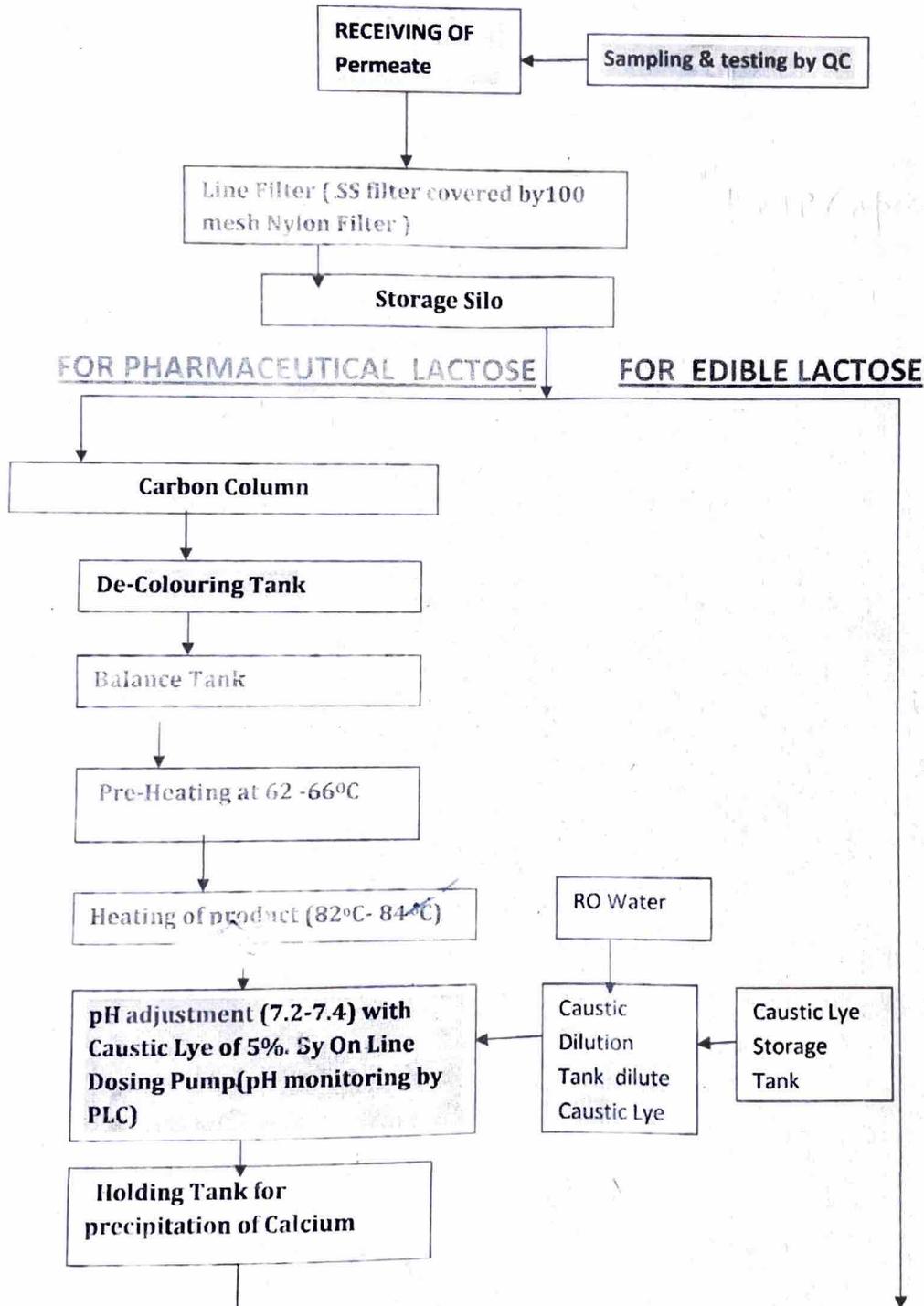
HACCP SYSTEM

PROCESS FLOW CHART OF LACTOSE MONOHYDRATE

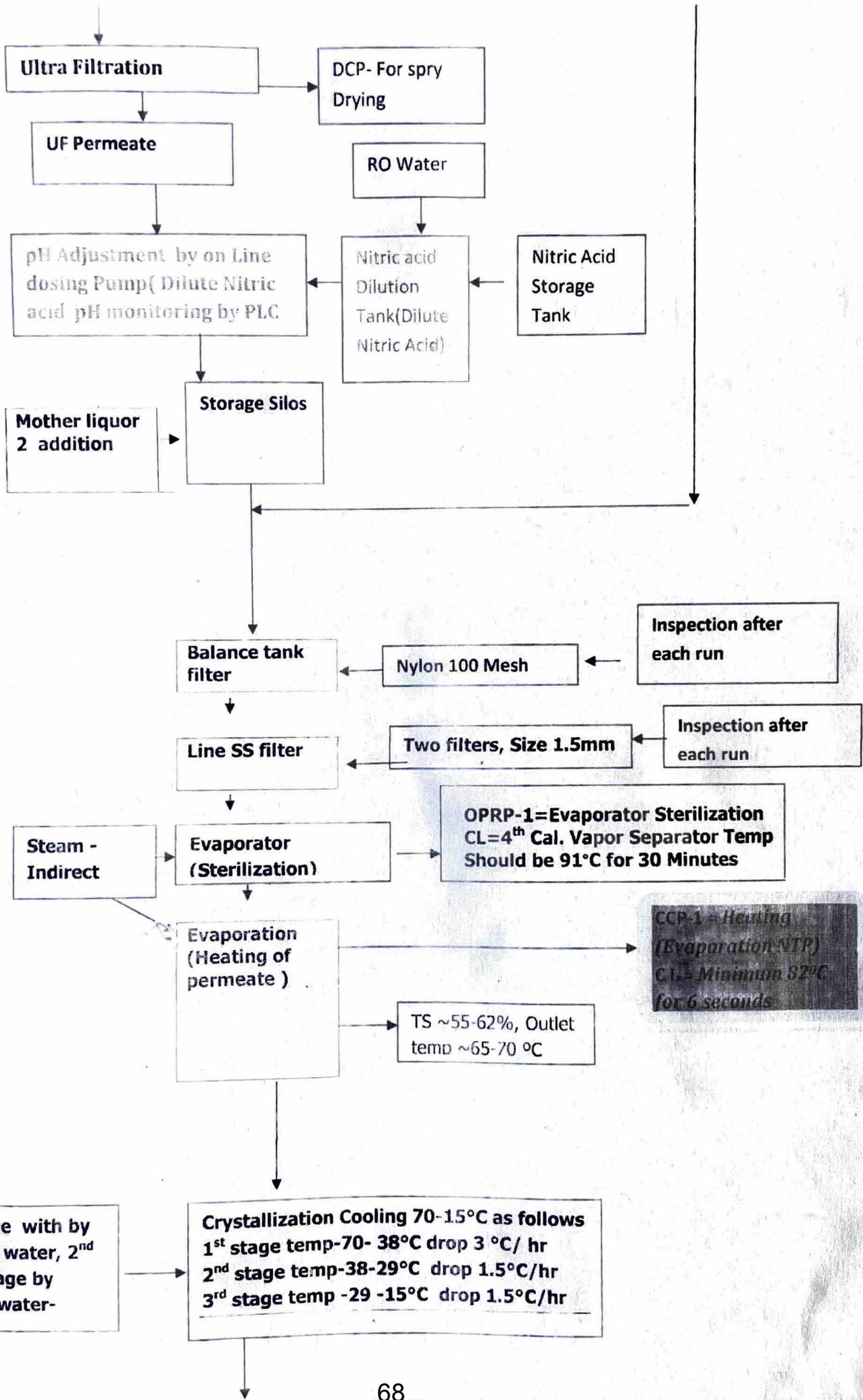
Annexure M
VRS/G/SOP/MR/08

Issue No: 01

Page 1 of 5



Issued By : MR	Approved By : HACCP Team leader	Revision No : 03	Date of Issue 22/03/2022
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Life Enriched

VRS FOODS LIMITED

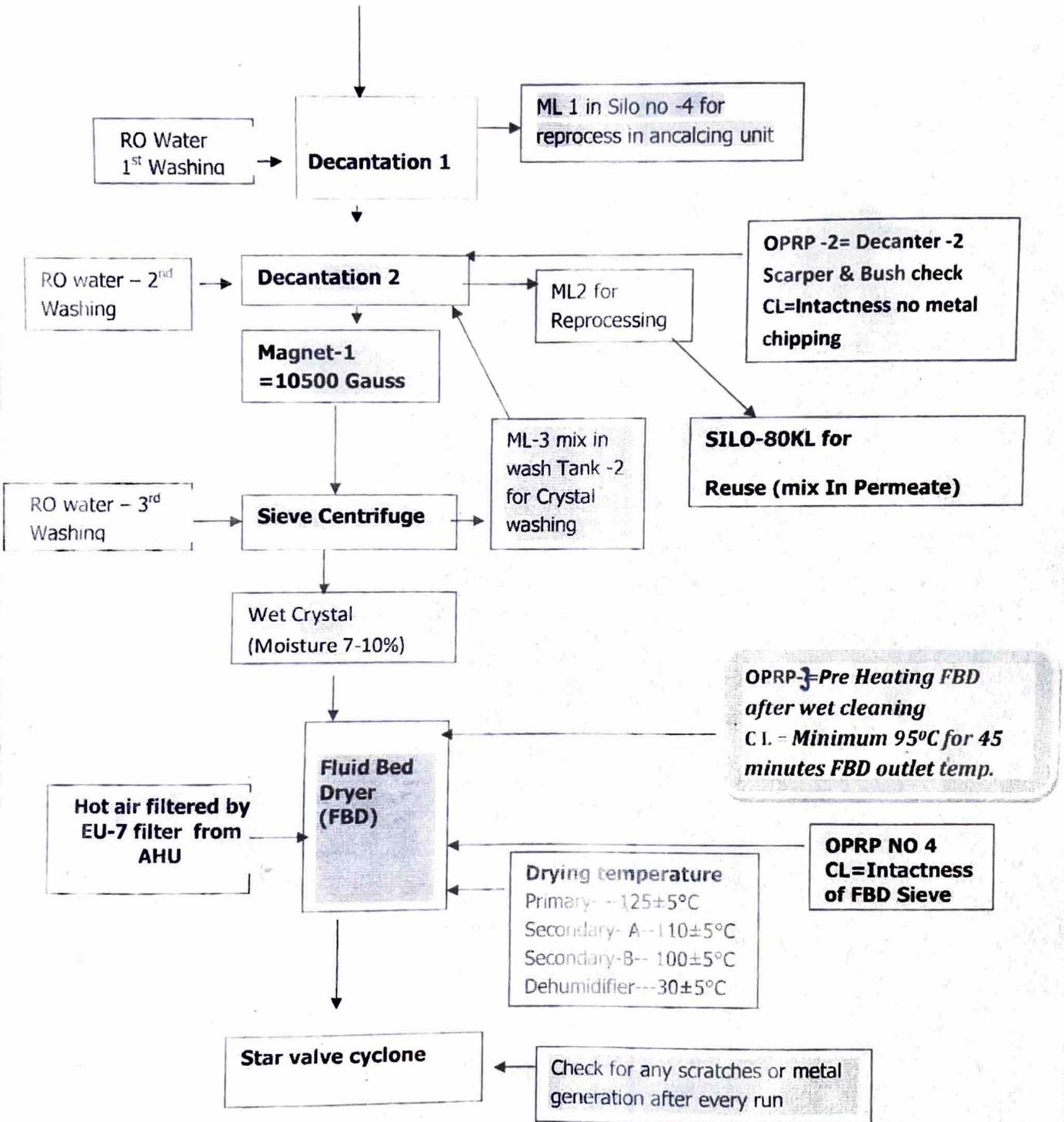
HACCP SYSTEM

PROCESS FLOW CHART OF LACTOSE MONOHYDRATE

Annexure 'M'
VRS/G/SOP/MR/08

Issue No: 01

Page 3 of 5



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MR

Approved By :

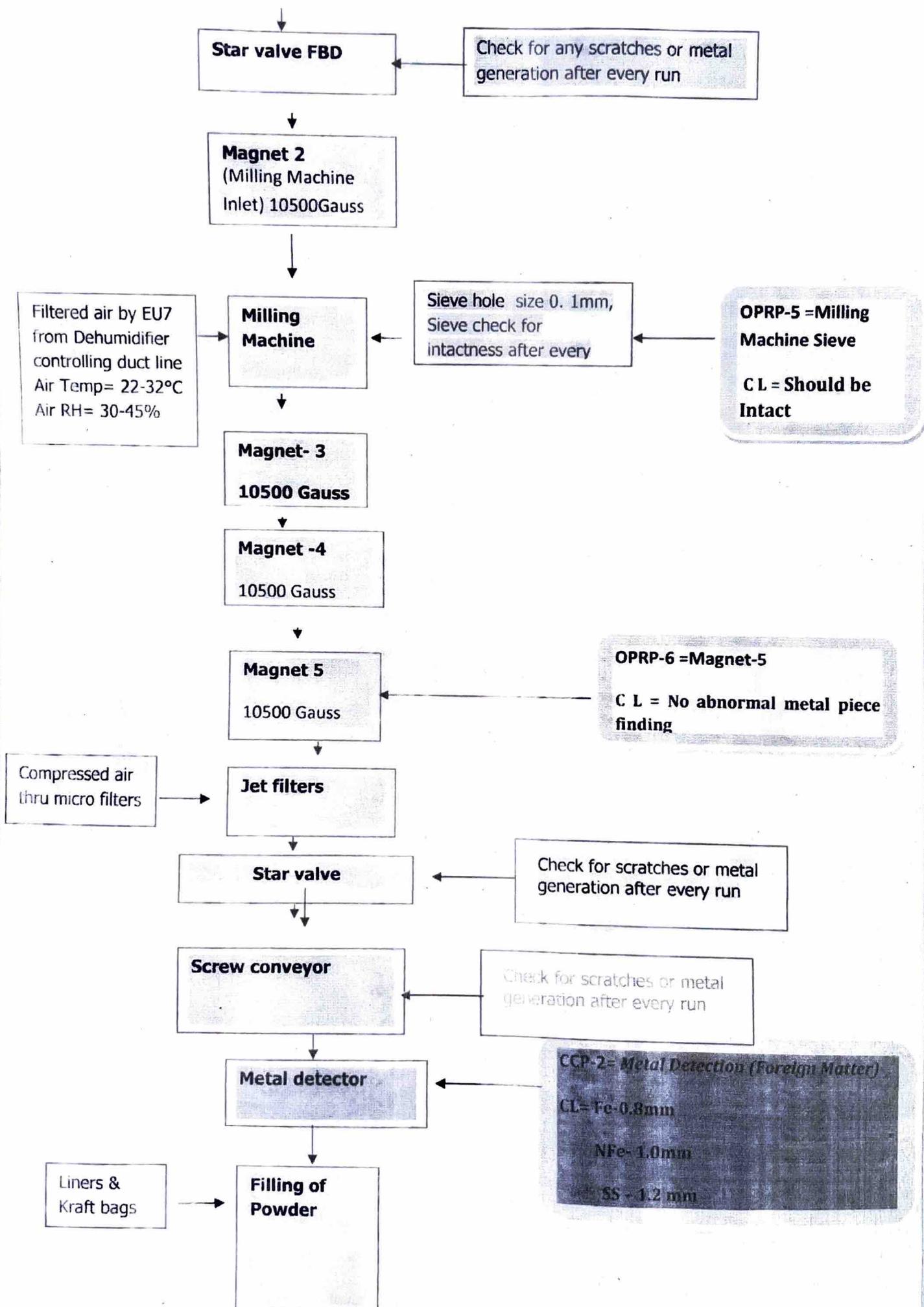
HACCP Team leader

Revision No :

03

Date of Issue

22/03/2022





Life Enriched

VRS FOODS LIMITED

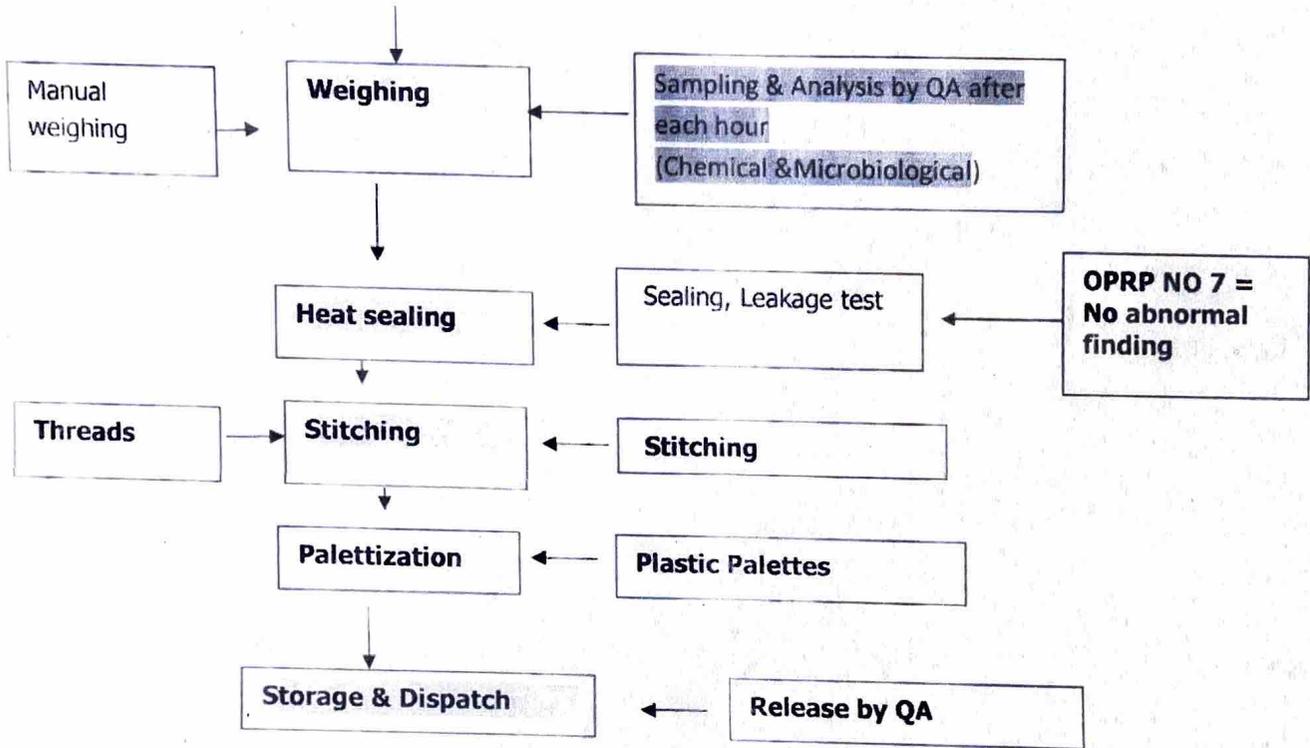
HACCP SYSTEM

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Annexure 'M'
VRS/G/SOP/MR/08

Issue No: 01

Page 5 of 5



Issued By :

MR

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Approved By :

HACCP Team leader

[Handwritten signature]

Revision No :

03

Date of Issue

22/03/2022



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh



Form 8 (E)

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE
FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/
COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND
WATER)**

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:
REG037065**

VALID FROM 30/09/2021 TO 29/09/2026

Registration No.: 202108000248			
Name of the Owner	RAJENDRA SHARMA	Application Form Serial No.	BLND0821RIN0058
Address of the Applicant	Old Bus stand, Gulaothi Bulandshahar	Specimen Signature	
Date of Submission	07/08/2021	Company Address	NEAR OLD BUS STAND, GULAOTHI, BULANDSHAHR
Company Name	VRS FOOD LIMITED		
Location Particulars			
District	Bulandshahr	Block	GULAVATI
Plot No./Khasra No.	NEAR OLD BUS STAND, GULAOTHI, BSR	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/03/1996	Depth of the Well (In meter)	60.00
Type of Well	Tube Well/Boring	Assembly Size(For Tube Well)	
Purpose of well	Industrial		

Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	10.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	25.00
Date of Energization (In Case of Electric Pump)		15/03/1996	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	25.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:			90000.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Hold Due to NGT Order		
Against Case			
<p>This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.</p> <p>Conditions</p> <p>(1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.</p> <p>(2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.</p> <p>(3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters</p> <p>(4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.</p> <p>(5) In case of any change of ownership of the existing well, fresh registration has to be obtained.</p> <p>(6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.</p> <p>(7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.</p> <p>(8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.</p> <p>(9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.</p> <p>(10) Guidelines for Installation of Piezometers and their Monitoring</p>			

Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.

(11) Any other condition(s) that may be imposed by the concerned Authority.

(12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

(A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to

reduce their ground water use by at least 20% over the next five years through appropriate means.

iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.

vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

(B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.

ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :31/03/2022

Place:Bulandshahr

This certificate is electronically generated and does not require digital signature



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Dated : 03/01/2022

Ref No. -
 144548/UPPCB/Bulandshahar(UPPCBRO)/CTO/
 water/BULAND SHAHAR/2021

To ,

Shri RAJENDRA SHARMA
 M/s VRS FOOD LTD UNIT 3
 OLD BUS STAND GULAOTHI BULAND SHAHAR, BULAND SHAHAR,
 BULAND SHAHAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
 (as amended) for discharge of effluent to M/s. VRS FOOD LTD UNIT 3

Dated :03/01/2022

Reference Application No :14372742

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. VRS FOOD LTD UNIT 3 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
 2. This consent is valid for the period from 01/01/2022 to 31/12/2024 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
 Digitally signed by RAM KUMAR SINGH
 RAM KUMAR SINGH
 Date: 2022.01.03 11:23:04 +05'30'
 Chief Environment Officer,
 Circle-4

Enclosed : As above
 (condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Bulandshahar



Digitally signed by RAM KUMAR SINGH
 RAM KUMAR SINGH
 Date: 2022.01.03 11:23:12 +05'30'
 Chief Environment Officer,
 Circle-4

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.VRS FOOD LTD UNIT 3 vide

Dated : 03/01/2022

Consent Order No. 14372742/ Water

CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Lactose- 10 MT/Day.
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Industrial	Drain	ETP
2	Domestic	Septic Tank/Soak Pit	Septic Tank

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	5.0 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	COD	250 mg/L
3	Oil & Grease	10 mg/L
4	Quantity of Discharge	100 KLD
5	BOD	30 mg/L

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
- The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:



1. The CTO is issued to M/s VRS FOOD LTD UNIT-3, OLD BUS STAND GULAOTHI BULANDSHAHAR for the production of Lactose- 10 MT/Day.
2. The APCS for controlling emissions shall be properly maintained and continuously operated. The stack should be as per norms and regular monitoring of stack and ambient air should be done by the laboratory recognized under E(P) Act 1986 and report be sent to the Board at every quarter.
3. The industry shall be operated in such a way that there is no harm to the nearby environment.
4. If any closure direction is issued against the industry, by CPCB/U PPCB the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.
5. The directions issued by the Hon'ble NGT / Court / CPCB / UPPCB shall be completely complied.
6. A thick green belt of trees of suitable species able to attain 8-10 metre height on maturity shall be developed in multi lineate staggered manner on a minimum 33% of the land on which the industry is established. as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated.16.02.2018 in this regard and available at URL <http://www.uppcb.com/pdf/Green-belt-Guide-160218.pdf>.
7. Regular water shower shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.
8. The industry shall comply with the order passed by Hon'ble Supreme Court in writ petition (civil No.13029/1985, MC Mehta v/s Union of India and others regarding use of Pet Coke and Furnace oil as a fuel.
9. The industry shall use a minimum 20% Bio-fuel/bio-briquette as fuel in the Furnace depending upon its availability/necessity.
10. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
11. Industry shall submit Environmental Statement in prescribed format in Form V of rule 14 of E.P. Rules 1986.
12. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
13. Industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
14. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
16. Industry shall ensure safe disposal of boiler ash and submit the method of disposal adopted within 01 Month.
17. Industry shall maintain the ambient air and noise quality in the premise, so that it could not affect the health of workers and outside premise environment.
18. Industry shall installed Continuous emission quality monitoring system with the stack and same shall be linked with the server of CPCB and SPCB.
19. Industry shall ensure to develop Miyawaki forest so that treated water may be used for irrigation as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change. For compliance of this condition Bank guarantee of Rs. 2.0 lac shall be deposited within a months time along with the proposed plantation.

Issued with the permission of competent authority .



For and on behalf of U.P. Pollution Control Board .
 Digitally signed by RAM KUMAR SINGH
 RAM KUMAR SINGH
 Date: 2022.01.03 11:23:30 +05'30'
 Chief Environment Officer,
 Circle-4



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
 144551/UPPCB/Bulandshahar(UPPCBRO)/CTO/air/BULAND
 SHAHAR/2021

Dated : 03/01/2022

To,

Shri RAJENDRA SHARMA
 M/s VRS FOOD LTD UNIT 3
 OLD BUS STAND GULAOTHI BULAND SHAHAR,BULAND SHAHAR,
 BULAND SHAHAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
 to M/s. VRS FOOD LTD UNIT 3

Reference Application No. 14372778

Dated : 03/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s VRS FOOD LTD UNIT 3. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
 This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

RAM KUMAR SINGH Digitally signed by RAM KUMAR SINGH
Date: 2022.01.03 11:22:00 +05'30'
Chief Environment Officer,
 Circle-4

Enclosed : As above
 (condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Bulandshahar

RAM KUMAR SINGH Digitally signed by RAM KUMAR SINGH
Date: 2022.01.03 11:22:11 +05'30'
Chief Environment Officer,
 Circle-4



U.P. Pollution Control Board

Dated : 03/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Lactose- 10 MT/Day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	D.G. Set- 250 KVA	Diesel	1	Sulphur Dioxide	As per norms.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Sulphur Dioxide	As per norms.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.
Specific Conditions:



1. The CTO is issued to M/s VRS FOOD LTD UNIT-3, OLD BUS STAND GULAOTHI BULANDSHAHAR for the production of Lactose- 10 MT/Day.
2. Industry shall submit NOC of SGWA within 03 month.
3. The solid waste generated from the industry should be disposed in such a manner that it does not pollute groundwater, river or any other surface water body source.
4. The industry shall construct RCC tank that can store the treated effluent generated over a period of 15 days.
5. The industry will have to ensure permission from the SGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
6. The unit shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as Boiler/Furnace/Heaters/D.G. sets in accordance with section 25/26 of Water Act 1974 & section 21/22 of Air Act 1981 (as amended respectively)
7. Industry shall submit Environmental Statement in prescribed format in Form V of rule 14 of E.P. Rules 1986.
8. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
9. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Industry shall installed separate energy meter with ETP and maintain a log book regarding daily power consumption within 03 Month.
11. Industry shall submit the adequacy report of existing ETP from competent agency within 03 Month.
12. Industry shall submit the adequacy report of land used for irrigation purpose at discharge utilization on full capacity of the plant.
13. Industry shall submit a calibration certificate of online monitoring system within 01 Month.
14. Industry shall submit the ground water quality analysis report of the land on which treated effluent is being used.
15. Industry shall not discharged any effluent through any conveyance line whether it is open or under ground in the drain.
16. Industry shall installed calibrated water meter at installed tube wells at appropriate place with the consultation of UPPCB and comply the conditions imposed by SGWA.
17. Industry shall install adequate measuring device of the effluent after treatment an a record shall be maintain for daily discharge with respect to daily milk process. Industry shall not discharge any kind of effluent through any bypass line outside the premise, rather the total effluent from different sections shall be brought to the ETP for the treatment as per norm.
18. Industry shall comply the provision of extended producer responsibility as per PWM Rule, 2016.
19. Industry shall submit the effluent quality analysis report at every quarter done by competent approved laboratory.
20. The industry shall operate and maintain Online Continuous Effluent Quality Monitoring System effectively and data shall be transmitted to CPCB and UPPCB server.
21. Industry shall submit the compliance report at every quarter regarding the conditions.
22. Industry shall ensure to develop Miyawaki forest so that treated water may be used for irrigation as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change. For compliance of this condition Bank guarantee of Rs. 2.0 lac shall be deposited within a months time along with the proposed plantation.

Issued with the permission of competent authority .



For and on behalf of U.P. Pollution Control Board .
 Digitally signed by RAM KUMAR SINGH
 RAM KUMAR SINGH
 Date: 2022.01.03 11:22:27 +05'30'
 Chief Environment Officer,
 Circle-4



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13906/UPPCB/Bulandshahar(UPPCBRO)/HWM/BULAND SHAHAR/2021

Dated :31/03/2021

To,

M/s VRS FOODS LTD UNIT 3

OLD BUS STAND GULAOTHI BULANDSHAHAR ,BULAND SHAHAR,

Tehsil :Bulandshahr

District :BULAND SHAHAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13906 and 31/03/2021 .
2. Reference of application (No. and date) 11314657 and 16/02/2021 .
3. Mr RAJENDRA SHARMA of M/s VRS FOODS LTD UNIT 3 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at OLD BUS STAND GULAOTHI BULANDSHAHAR ,BULAND SHAHAR .

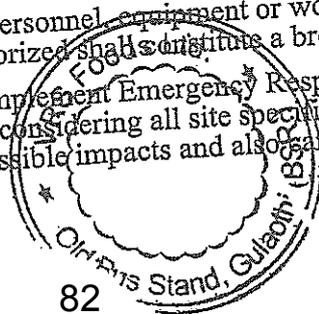
Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Sludge from waste water treatment- (Category-5.2)	TSDF	2.060 T/Annum

1. The authorization shall be valid for a period of 30/03/2026 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

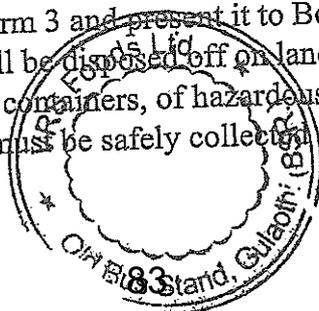
1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .



6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
2. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
3. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
4. An application for the renewal of an authorization shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Trans boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorisation shall not be allowed to operate.
5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
6. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive. and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.



7. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization issued under the Rule – of Hazardous and Other Wastes (Management & Trans boundary Movement) Rules, 2016
8. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
9. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
10. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
11. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
12. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
13. You shall become the member of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil & Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. Permitted by U.P.P.C.B.), and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only. or the hazardous waste (Lead Dross) through open hearth furnace may be sent to recycler facilities duly authorized by CPCB. The proof/document shall be submitted having three months. Lead slag shall not be generated in this unit.
14. You are required to store the hazardous waste safely and send it to TSDF/incinerator within Ninety days/Six months of its generation.
15. If any Prohibit /Adverse order is passed by Hon'ble National Green Tribunal the authorization shall automatically stand cancelled.

(Authorized Signatory)

Ram Kumar Singh
Digitally signed by Ram Kumar Singh
 Date: 2021.04.01 11:05:17 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Regional Office, U.P. Pollution Control Board, Bulandshahr for information and necessary action .

Ram Kumar Singh
Digitally signed by Ram Kumar Singh
 Date: 2021.04.01 11:05:46 +05'30'

CEO/EE, I/C Circle _____





उत्तर प्रदेश UTTAR PRADESH

EY 382870

AGREEMENT *Renewal*

THIS AGREEMENT made on this 25 Day January 2020 between M/s VRS Foods Ltd., a Company incorporated under Companies Act 1956, having its registered office at D-55, Terminal Floor, East of Kailash, New Delhi-110065 and its Plant located at Unit-1, Old Bus stand, Gurgaon, Distt- Bulandshahr (U.P), Unit-2, Old Bus stand, Gurgaon, Distt- Bulandshahr (U.P), Unit-3, Site-1, Industrial Area, Sahibabad, Distt. Ghaziabad (U.P), Unit-4, B-33, Site-1, Industrial Area, Sahibabad, Distt. Ghaziabad (U.P), Unit-5, C-5 & C-6, UPSIDC, Industrial Area, Sonbhadra, Distt. Hardoi (U.P) and ABC-2, Malanpur Industrial Area (Ghirongh) Malanpur, Distt. Bijnor (U.P) 477116 (hereinafter called as "FIRST PART") which expression shall, unless, context to the contrary or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part

AND

M/s Bharat Oil and Waste Management Ltd (BOWML), a Company registered under the Companies Act 2013 having its registered office and corporate head office at H, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Champi, Distt. UP-209103, duly authorized by the Uttar Pradesh Pollution Control Board and having its facility at Mauza Mukampur, Roerkee-Laksar Road, Roerkee-247664, (Uttarakhand) and authorized by the DTP, Dehradun to treat store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (Pvt) partnership concern registered under the Partnership Act with its registered office at 30, British Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTS at 1-15, Site IV, Nambal Industrial Area, Ghaziabad, (UP), duly authorized by the LPPCB, (under the Environment Protection Act 1986) to shift the 'Act' and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and for the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, registered at



For Bharat Oil & Waste Management Ltd.

Biranghani
Director

its Director/Partner, as the case may be (hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is engaged in Manufacturing of Milk Products and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

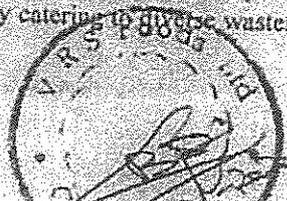
AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at Unit-1, Old Bus stand, Gulaothi, Distt- Bulandshahar (U.P), Unit-2, Old Bus stand, Gulaothi, Distt- Bulandshahar (U.P), Unit-3, B-56, Site-4, Industrial Area, Sahibabad, Distt. Ghaziabad (U.P), Unit-4, B-33, Site-4, Industrial Area, Sahibabad, Distt. Ghaziabad (U.P), Unit-5, C-5 & C-6, UPSIDC, Industrial Area Sandila, Distt. Hardoi (U.P) and ABC-2, Malanpur Industrial Area (Ghirongi) Malanpur, Distt- Bhind (M.P)-477116 is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

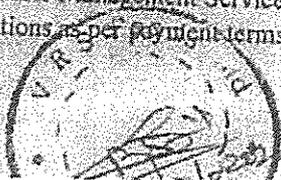
1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.
2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.
3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.
4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.
5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to these wastes. SECOND PART shall follow Ministry of



For Bharat Oil & Waste Management Ltd.

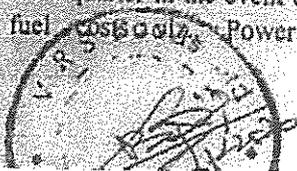
Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.
7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.
8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.
9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART.
10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.
11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.
12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.
14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.



For Bharat Oil & Waste Management Ltd.

15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.
16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of One (1) MT.
17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.
18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.
- IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:**
19. This Agreement is valid for a period of five (5) years from date of signing this agreement.
20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.
21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs, Power Tariff, change in Disposal



For Bharat Oil & Waste Management Ltd.

Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

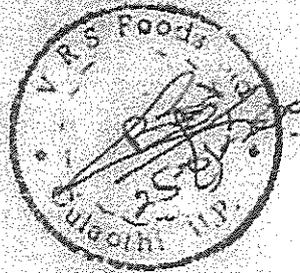
24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.
25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or natural calamities.
27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.
28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.
31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Waste is an independent contract and it does not come



For Bharat Oil & Waste Management Ltd.

within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.
36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.
37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UEPCB approval No. Dated.....valid till.....(copy attached), and has valid unexpired Consent to Operate under Air/Water Act No. Dated.....valid till.....(copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.



[Signature]

This Agreement is signed on this 25th of January 2020 at New Delhi.

For Bharat Oil & Waste Management Ltd.

[Signature]

Director

For "M/s VRS Foods Ltd."

By its authorized signatory

(Name) _____

Designation: -
(First Part)

Witnesses:

1. CHAMBERLAIN
(Name & Address)

VRS Foods Ltd
Gulabpuri, Delhi

2. RAJ Bhatnagar
(Name & Address) VRS Foods Ltd
Gulabpuri

For Bharat Oil & Waste Management Ltd./
Bharat Oil Company (I) Regd.

For Bharat Oil & Waste Management Ltd.
By its authorized signatory

Naresh Manglani
Director

(Naresh Manglani)/BTF Manglani

Director/Partner
(Second Part)

1. Y. S. S.
(Name & Address)

2. _____
(Name & Address)

Contact Number & Mail id for future prospects:

FIRST PART CONTACTS (Please fill before sending)

Mob. No. :- 8400700376
Name :- Mr. Bhupendra Singh
Mail Id :- bhupendra.singh@parasdairy.com
PAN :- AACCV4731A
GSTIN :- 09AACCV4731A1ZN

SECOND PART CONTACTS

sales@bharatoil.com
sourabh@bharatoil.com
Sourabh Srivastava
Mo. No- 08874207653



ANNEXURE

Waste Management & Handling Service Charge

This annexure is in conjunction with agreement signed between M/s VRS Foods Ltd. and Bharat Oil & Waste Management Ltd on date 25/January 2020.

First part WILL NOT PAY ANY AMOUNT to second part TOWARDS Non-Refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per without any extra charges.

USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category - A: shall be paid by Second Part

NO.	Type of Hazardous Wastes	Quantity /Annum	Second Part Rates
1.	Used Oil/ Waste Oil		Rs.2500/- (Two Thousand and Five Hundred only) per drum
2.	Empty Container 200-220 Liters		Rs. 250.00 per barrel (Rupees Two Hundred and Fifty only)
3.	Jumbo Batteries		Rs. 5.00 per Kgs. (Rupees Five per kg only)

- a) Used Oil waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water & sludge. SECOND PART will only pay for fully filled drums of 220 liters capacity. Part filled drums with quantity less than 220 liters will be free of charge. Note: Rate will be changeable according to market value.
- b) Quoted rates are inclusive of GST, with container.

USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category -B: shall be paid by FIRST PART:

Category - B: -Hazardous Waste:- Collection, Treatment, Storage and Disposal

(LANDFILL /INCINERATION Charge)

Sr. No.	Type Hazardous Waste	Approx. Generation Frequency/ Annum	SECOND PART Rates in Rs. per Unit
1.	ETP Sludge	5 MT	Rs. 3.00 per Kg (Rupees Three per kg only)
2.	Spent Ash		Rs. 3.00 per Kg (Rupees Three per kg only)
3.	Air/Oil Filters (Incinerable)	5 Piece	Rs. 45.00 per Piece (Rupees Forty Five per piece only)
4.	Hazardous waste material like, Cotton Waste, plastic Waste, Poly bags, Oil Soaked cotton, paper waste, rubber Foot	150 KG	Rs. 18.00 per Kg (Rupees Eighteen per kg only)

For Bharat Oil & Waste Management Ltd.

	waste, Hand gloves, Carton waste, Waste Grease, oily sludge, etc (Incinerable)		
5.	E-Waste (CFL/Tube lights, Chokes, Capacitors, wires, Printers, Cartage, Mouse, Key board, CPU, Chargers, Monitor etc.)	150 KG	Rs.22.00 per kg (Rupees Twenty Two Per kg Only)

- Above rates are exclusive of all taxes;

Transport Charges:

Sr. No.	Type of Hazardous Waste	Approx. Generation Frequency/annum	SECOND PART Rates in Rs. per Unit
1.	Category-(A&B)	MT	As per Actual.

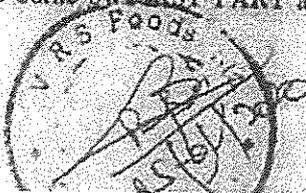
- Vehicle availability only for 3 hours. If it exceeds more than 3 hours, charges for full day (above) will be charged.
 - First part can also send wastes at Second Part's Plant.
 - First Part should send or dispose Hazardous Waste for minimum 4 times in a year so that its membership can be renewed by SECOND PART.
- Transport: - You can also send wastes directly to our Kanpur Plant.

TERMS & CONDITIONS:

a) Additional MoEF Post-Closure Monitoring / Escrow Fund Charge

A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post-closure period of TSDF. This is required by MoEF, Government of India and is applicable to all landfill waste (SLF).

- b) A minimum billing of Rs. 4000/- (Rs. Four Thousand only) plus taxes or as per stipulated rates will be applicable even if there is no waste lifted to be disposed in a quarter is payable by FIRST PART to the SECOND PART until the termination of this agreement/ Annexure.
- c) GST or other taxes as applicable by GOI shall be paid by FIRST PART.
- d) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover.
- e) FIRST PART shall deliver their waste at SECOND PART plant Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehnt, UP-209101 at its own cost. If SECOND PART lifts this material transportation cost shall be borne by FIRST PART as quoted below. Loading is in scope of FIRST PART.



For Bharat Oil & Waste Management Ltd.

Director

- f) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.
- g) The above transportation cost is for material of upto 1.1 MT/m³ density. If density is lower than 1.1 MT/m³, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.
- h) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.
- i) A maximum of 2 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART.
- j) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.
- k) For Category (B) FIRST PART shall pay to SECOND PART within a week of receipt of SECOND PART Invoice, Payment by cheque/Demand Draft/ NEFT.
- l) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART has to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.
- m) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.
- n) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoEF Approved Laboratory Test Reports of each waste type.
- o) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.
- p) If FIRST PART sends waste / goods which are as agreed upon yet not matching within $\pm 10\%$ the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoEF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PART shall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For "M/s VRS Foods Ltd."

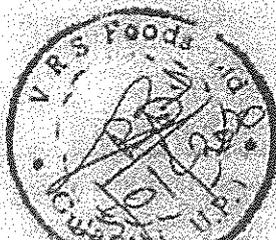
(FIRST PART)

For Bharat Oil & Waste Management Limited/

Bharat Oil Company (India) Regd.
For Bharat Oil & Waste Management Ltd.

(SECOND PART)

Director





BHARAT OIL & WASTE MANAGEMENT LTD. (BOWML)

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

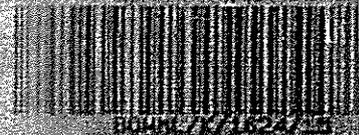
Environment/Used Waste Oil Refining, Common Hazardous, Municipal, Plastic & E-Waste Management Facilities,
Wholesale of Lubricating Oils, Laboratory Testing (Air, Soil, Water, Material),
Enterprise Waste Tracking & Management Software (WTS®)

MEMBERSHIP CERTIFICATE

M / s. VRS Foods Ltd

Plot No. C-5 & C-6, UPSIDC, Industrial Area Sandila Hardoi-241127, UP

is a registered member of our facility



BOWML/K/1624/15

Plot No. 672,706 Cha VIII, Kumbhi, Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/1624/15

Expiry Date : December 31, 2023



Scan & Verify

One may verify 'active' membership by calling

Bharat Oil & Waste Management Ltd. at

011-4100-0710, 2981-6466 or Email: sales@bharatoil.com

Bharat Oil & Waste Management Ltd.

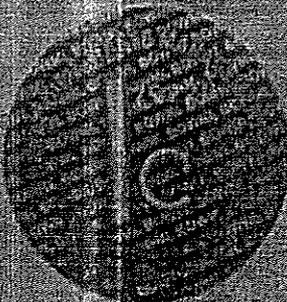
For Bharat Oil & Waste Management Ltd.

Digitally Signed By: Praveen Prasad
Date: 2023-02-09 12:43:12
IP: 172.16.1.100-215
Click here to verify

Digitally Signed By: Sunder K Reddy
Date: 2023-02-09 12:43:02
IP: 172.16.1.143
Click here to verify

Authorized Signatory

Authorized Signatory



VRS Foods Ltd. Plant Details are :-

Registered Office - D-55, Ground Floor, East of Kailash, New Delhi-110065,

Unit- 1 Near Old Bus Stand, Gulaothi, Distt. Bulandsahar (U.P.),

Unit- 2 Near Old Bus Stand, Gulaothi, Distt. Bulandsahar (U.P.),

Unit - 3 B-56, Site IV, Industrial Area, Sahibabad, Distt. Ghaziabad (U.P.),

Unit - 4 B-33, Site IV, Industrial Area, Sahibabad, Distt. Ghaziabad (U.P.),

Unit - 5 ABC - 2, Malanpur Industrial Area, (Ghirongi) Malanpur, Distt. Bhind

- 477116, (M.P.)



MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.:

63412

1 Occupier's Name & Mailing Address (including Phone No. and email)	VRS Foods Ltd. U-12 Old Bus Stand - Panchkula
2 Sender's Authorization No.	
3 Manifest Document No.	Challan no 3000072223. Date - 30-6-22
4 Transporter's Name & Address (including Phone No. and email)	BOWML
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	Bowml
7 Vehicle Registration No.	UP 14 JT 9004
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD E-18, Site-IV, Sahibabad Industrial Area Ghaziabad, UP-201010 Tel.: 0120-4167 e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee-247664 UK, Tel.: 08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel.: 0512-2285296 e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad(UPPCBRO)/WM/GHAZIABAD/2018 Valid upto: 03/05/2023
(II) UEPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(III) 1403/UPPCB/KanpurDehat(UPPCBRO)/WM/KANPUR.DEHAT/2018 Valid upto:30/04/2023
10 Waste Description	ETP Sludge & Used oil.
11 Total Quantity No. of Containers	3.5 MT Sludge or MT 15 kg. Used oil.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road
Typed Name & Stamp	Signature:
	Month Day Year 06 30 2022
15 Transporter Acknowledgement of Receipt of Waste	Month Day Year 06 30 2022
Typed Name & Stamp	Signature:
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month Day Year
Typed Name & Stamp	Signature: RAMBABU





FORM 1

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,
M/s VRS Food Ltd - Unit-3
Old Bus Stand, Gulaothi
Bulandshahr, UP.

Take this notice that it is intended to have analyzed the samples of Effluent.....
Treatment Plant (ETP)..... which has been taken today, the 13th.....
 day of June.....2023. from M/S VRS Food Ltd, Unit-3,...
Old Bus Stand, Gulaothi, Bulandshahr.....

(Name and designation of the person who takes the sample).

1. Ms. Reen Satavan, sc. E, CPCB
2. Sh. Lalit Narayan, Tehsildar, Gulaothi (Bazar - Bulandshahr)
3. Mrs. Sapna Shrivastava, R.O., UPPCB, Bulandshahr.

Locations of the place where the sample were taken.

1. ETP of the unit
2. Borewell of the unit

For VRS FOODS LIMITED

Rajendra Sharma
 (Duplicate samples were given to the unit)
 (SEAL) VRS Foods Ltd UNIT-3
 Gulaothi, Bulandshahr
 U.P.

DATE 13/06/23

Signature: [Signature]
 13/6/23
 Name: Mrs. Reena Satavan
 Designation: sc. E, CPCB

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 753/2022

Manvir Tevtiya & Ors.

Applicant(s)

Versus

State of Uttar Pradesh

Respondent

Date of hearing: 15.03.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. Grievance in this application is against violation of environmental norms by milk plant, M/s VRS Foods Ltd, Unit 3&4 in District Bulandshahr, U.P. It is stated that air pollution is affecting the inhabitants and chemicals are released from the plant on land through borewells. Water of handpumps is polluted and is adversely affecting public health.
2. Vide order dated 03.01.2023, the Tribunal sought a factual report from a joint Committee comprising State PCB and District Magistrate, Bulandshahr.
3. According to report dated 02.03.2023, there is no serious violation but we find the report to be incomplete. As per standards laid down at Serial No. 56 in the schedule to the EP Rules, Nitrate has to be below 10 mg/l which has not been verified. The TSS has been found to be 76 mg/l against limit of 50 mg/l (according to the test report) but the report has assumed the standard to be 100 mg/l. Further, we do not find reference of

CTO granted to both the units and consented limits and mode of disposal of treated effluents. Instead of permitting discharge into drain, the first option would be to go for ZLD with complete recirculation system and other option to use for horticulture failing which stringent standards need to apply and not relaxed standards.

4. In view of above, we are left with no option except to constitute another Committee which will now be headed by Scientist 'E' to be nominated by CPCB, R.O, State PCB and District Magistrate, Bulandshahr. The said Committee may make an independent inspection in the light of above observations and also source of ground water. Report may be filed on or before June 30, 2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF and a copy thereof may also be served on project proponent (PP) to enable the PP to file his response, if any, before the next date.

List for further consideration on 28.07.2023.

A copy of this order be forwarded to CPCB, State PCB, and District Magistrate, Bulandshahr by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

March 15, 2023
Original Application No. 753/2022
AB